

COMMITTEE OF PRIVILEGES  
(SEVENTEENTH LOK SABHA)

5

FIFTH REPORT

- (i) Notice of question of breach of privilege dated 7 November, 2019 given by Shri Bandi Sanjay Kumar, M.P., against the In-charge Commissioner of Police, Shri Satyanarayana, Additional Deputy Commissioner of Police, Shri Sanjeev and certain other Police Officers for allegedly assaulting him while he was in a funeral ceremony of a TSRTC driver; and
- (ii) Notice/Complaint/Email dated 3 January, 2022 given by Shri Bandi Sanjay Kumar, MP against Shri Satyanarayana, Commissioner of Police and three other Police officials of Karimnagar for forcefully arresting him in an illegal manner and for attempting to produce him before the Court for 'remand' in connection with filing of alleged false cases against him.

[Presented to the Speaker, Lok Sabha on 16 March, 2023]

[Laid on the Table on 24 March, 2023]



सत्यमेव जयते

LOK SABHA SECRETARIAT  
NEW DELHI

March, 2023/Chaitra, 1945(Saka)

AUTHENTICATED

*Bobie*

Chairperson  
Committee of Privileges



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**PERSONNEL OF THE COMMITTEE OF PRIVILEGES  
(2022-2023)**

**Shri Sunil Kumar Singh -- Chairperson**

**MEMBERS**

2. Shri T. R. Baalu
3. Shri Kalyan Banerjee
4. Shri Raju Bista
5. Shri Dilip Ghosh
6. Shri Chandra Prakash Joshi
7. Shri Naranbhai Bhikhabhai Kachhadiya
8. Shri Suresh Kodikunnil
9. Shri Omprakash Bhupalsinh *alias* Pawan Rajenimbalkar
10. Shri Talari Rangaiah
11. Shri Rajiv Pratap Rudy
12. Shri Achyutananda Samanta
13. Shri Janardan Singh Sigrwal
14. Shri Ganesh Singh
15. Vacant

**SECRETARIAT**

1. Shri P. C. Tripathy -- *Joint Secretary*
2. Shri Raju Srivastava -- *Director*
3. Shri Bala Guru G. -- *Deputy Secretary*
4. Dr. Faiz Ahmad -- *Under Secretary*





## **SECOND REPORT OF COMMITTEE OF PRIVILEGES (SEVENTEENTH LOK SABHA)**

### **I. Introduction and Procedure**

I, the Chairperson of the Committee of Privileges, having been authorized by the Committee to submit the report on their behalf, present this Fifth Report to the Speaker, Lok Sabha on two notices, *i.e.*, Notice of question of privilege dated 7 November, 2019 given by Shri Bandi Sanjay Kumar, M.P., against the In-charge Commissioner of Police, Shri Satyanarayana, Additional Deputy Commissioner of Police, Shri Sanjeev and certain other Police Officers for allegedly assaulting him while he was in a funeral ceremony of a TSRTC driver and Notice/Complaint/Email dated 3 January, 2022 given by Shri Bandi Sanjay Kumar, MP against Shri Satyanarayana, Commissioner of Police and three other Police officials of Karimnagar for forcefully arresting him in an illegal manner and for attempting to produce him before the Court for 'remand' in connection with filing of alleged false cases against him.

2. In respect of the first privilege matter, *i.e.*, notice of question of privilege dated 7 November, 2019 given by Shri Bandi Sanjay Kumar, M.P., against the In-charge Commissioner of Police, Shri Satyanarayana, Additional Deputy Commissioner of Police, Shri Sanjeev and certain other Police Officers for allegedly assaulting him while he was in a funeral ceremony of a TSRTC driver, the Committee held three sittings. The relevant minutes of these sittings form part of the Report and are appended hereto.

3. The Committee at their sitting held on 28 August, 2020 considered the Memorandum on the subject and also examined on oath Shri Bandi Sanjay Kumar, MP in the matter.

4. The Committee at their second sitting held on 12 February, 2021, examined on oath Shri Satyanarayana, the then In-Charge Commissioner of Police.

5. At their third sitting held on 29 June, 2021, the Committee considered the draft report and after some deliberations adopted the same. The Committee then authorized the Chairperson to finalize the report and present the same to the Speaker, Lok Sabha and thereafter, to lay it on the Table of the House. However, in view of receipt of another notice/ complaint/email dated 3 January, 2022 given by the same Member against the same police official, *i.e.*, Shri Satyanarayana, the Commissioner of Police, Karimnagar, Telangana, the Report was withdrawn with a view to preparing/drafting a comprehensive Report by clubbing both the privilege matters.

**Notice of question of breach of privilege dated 7 November, 2019 given by Shri Bandi Sanjay Kumar, M.P., against the In-charge Commissioner of Police, Shri Satyanarayana, Additional Deputy Commissioner of Police, Shri Sanjeev and certain other Police Officers for allegedly assaulting him while he was in a funeral ceremony of a TSRTC driver.**

## **II. Facts of the Case**

6. Shri Bandi Sanjay Kumar, MP *vide* Notice dated 7 November 2019 alleged breach of his privilege against the In-charge Commissioner of Police, Shri Satyanarayana, Karimnagar, Police Commissionerate, Additional Deputy Commissioner of Police, Shri Sanjeev (AR Department Commandant), Shri Nagaiah (AR ACP), Inspector of Police, Shri Anjaiah (MTO) and other unidentified Police Officers for allegedly brutally attacking and assaulting him while he was attending a funeral ceremony of a Telangana Road Transport Corporation (TSRTC) Driver (Late Nagunuri Babu).

7. The Member stated that during a meeting held with the Media, the Chief Minister of Telangana, Shri Chandrashekar Rao stated that there would be no RTC (Road Transport Corporation) in future and, therefore, all the present employees were self-dismissed. These words were taken seriously by the RTC workers, who suffered mental agony and an RTC Driver Shri Nagunuri Babu suffered heart attack and ultimately, he and 21 others unfortunately died. The demise of these persons had seriously affected their families. Further elaborating the events, the Member stated that an indefinite strike was called by the Telangana State Road Transport Corporation (TSRTC) employees, numbering about 50,000, who had constituted a Joint Action Committee (JAC) and had been agitating since 5 October, 2019 for non-consideration of their demands by the State Government of Telangana. The Road Transport Corporation employees, during the course of that strike under the aegis of TSRTC-JAC, organized a meeting at Saroornagar Indoor Stadium, situated at LB Nagar, Hyderabad. During the said meeting, one Driver of the Road Transport Corporation, namely, Shri N. Babu suffered a massive heart attack and passed away. The Member alleged that when he reached the house of the deceased and tried to perform the last rites as per custom, the Police prevented him. He further stated that when the funeral procession started, the police personnel deployed there tried to disrupt it.

8. In exercise of powers under Rule 227 of the Rules of Procedure and Conduct of Business in Lok Sabha, Hon'ble Speaker *vide* his order dated 3 March, 2020 referred the matter to the Committee of Privileges, for examination, investigation or Report.

## **III. Evidence**

### **(A) Evidence of Shri Bandi Sanjay Kumar, MP**

9. During his evidence before the Committee on 28 August, 2020, Shri Bandi Sanjay Kumar, *inter alia* stated as under:

*"Sir, on 01-11-2019, Shri Satyanarayana, Commissioner of Police in-charge, who is also Police Commissioner of Ramagundam; Shri Sanjeev AR Additional Deputy Commissioner; Shri Nagaiah AR, Assistant Commissioner of Police, Shri Anjaiah Police Inspector, all these officials on 01.11.2019 targeted and abused me even after knowing that I am a Member of Parliament. They abused me, tried to restrict my movement, held me by my collar and hit me on my right jaw. They deliberately insulted me even after knowing that I am a Member of Parliament, elected by people. This is an attempt to crush my rights. I am an elected representative of people and I was standing in support of poor people for their rights and justice. I was there to in still confidence and provide support to those poor people who were fighting for justice. But, I was restricted from serving people as a Member of Parliament. Telangana Chief Minister, Shri K. Chandra Shekar Rao stated that Road Transport Corporation (RTC) will be privatized as there is no future for RTC in Telangana. There are around 50,000 families dependent on RTC. All of them, fearing loss of jobs, resorted to various protest movements opposing privatization of RTC. They formed a Joint Action Committee (JAC) which garnered support of all political parties. Around 21 people lost their lives due to heart attack and suicide. In this context, a public meeting was conducted by JAC in Saroor Nagar, Hyderabad. Shri Nagunoori Babu, who works as a conductor in RTC from my constituency, Karim Nagar, also went to participate in that public meeting. He collapsed in that meeting ground after heart attack and he died within two hours after shifting to a private hospital. State Government tried to shift the body to crematorium with the help of police force instead of handing over the body to the family members of the deceased. When I got this message, as a Member of Parliament, I tried to help that person who is from my constituency and extended my support to his family. For the entire night, members of JAC and leaders of various political parties stood in support of that family. Next day, when we wanted to cremate the body in nearby graveyard, the State Government brought more police force from other Districts to stop others from participating in the funeral, except the family members. When police were stopping the JAC members, friends and other political party leaders from participating in the last rites, I objected and questioned police officers. Shri Satyanarayana, Commissioner of Police in-charge, Shri Sanjeev, Additional Deputy Commissioner AR, Shri Nagaiah, Assistant Commissioner of Police AR, Shri Anjaiah, Inspector of Police and some others abused me, held my collar and hit me on my right jaw. Even after knowing that I am a Member of Parliament, they asked me to leave the premises. But, when I voiced concern about injustice towards poor family, they abused me by asking as to who I am to question on behalf of that poor family. They threatened me to leave that place by holding my collar. There were many onlookers including general public and other leaders, who reminded the Police of my MP status. But the*

1. The first part of the document is the title page, which contains the title and the author's name.

The second part of the document is the introduction, which provides a brief overview of the subject matter. This is followed by a series of paragraphs that discuss the various aspects of the topic in detail. The text is written in a clear and concise style, making it easy to read and understand. The author provides a thorough analysis of the subject, supported by relevant evidence and examples. The document concludes with a summary of the main findings and a final thought on the subject.



Commissioner and others abused me and assaulted me in uncivilized manner. Shri Sanjeev, Additional deputy commissioner even went to this extent stating that, "You are after all an MP, I am Additional Deputy Commissioner of Police and State Government pays me salary." This is how they assaulted me and attacked me in spite of knowing that I am an elected MP. I was there as an MP in support of RTC workers who were worried about their future. I was not alone; leaders irrespective of their party affiliations, were there in support of RTC employees. No other leader was stopped or attacked; they deliberately attacked me knowing that I am an MP and stopped me from serving the people. It is an attempt to distance me from public by framing false cases against me. People are surprised at the treatment I got. People are questioning that, "If an MP is subjected to such ill treatment, how the Government and police can protect common man?" The humiliation that I was subjected to is an insult to Parliament which is the temple of democracy and also, it is an insult to Members of Parliament. Stopping me from serving people is breach of my parliamentary privileges. In my efforts to protect people's rights, I was made to lose my privileges. Today, I approached Privilege Committee for justice. As an elected Member of Parliament, if I do not get justice, in coming days, MPs will be insulted throughout our country. Insulting me is like insulting Parliament, insulting every Member of Parliament and violation of parliamentary privileges. As these developments may lead to dangerous consequences in future, I request you all to take note of this. I participated in that public meeting to save the future of 50,000 families. Though there were many political leaders, I was deliberately targeted. The behaviour of those police officers amounts to breach of my privileges, therefore, I request you to take appropriate action against those officials."

10. On being asked as to what was the provocation and why did the Police pull his collar and drag him and whether he and the public misbehaved with the Police or indulge in violence or any such thing with the Police the member stated as under:-

"Sir, I was participating in the protest of RTC employees. Though, the police officials were positioned there, additional police force was brought as per plan. These police officials were brought from other Districts in the name of 'bandobast'. Shri Sanjeev, Additional Deputy Commissioner AR abused me. Shri Nagaiah, Assistant Commissioner of Police AR hit me on my right jaw. Shri Anjaiah used uncivilized language against me. Shri Satyanarayana, Commissioner in-charge, was also abusing me and provoking other officials. They all were acting at the behest of the State Government. This is a pre-planned attack by the State Government as they wanted to take the body of the deceased RTC conductor directly to the crematorium. The Government did not inform the family members, relatives and friends of the deceased. They all wanted to see the body for one last time and I was standing in their support along with other political leaders throughout the night. Next day, the family members wanted to take the dead body of that

RTC employee to bus stand where the deceased served for many years, so that others can pay tributes. From there, family members wanted to take the body to the graveyard. All political parties, JAC had decided and as an MP, I stood in their support. Police were trying to take the dead body forcibly to the graveyard without the permission of the family members. As I was standing near the dead body, I requested the police to allow family members to take the body to bus stand. Shri Manda Krishna Madiga, MRPS leader was also there. We were requesting the police, but they attacked me even after knowing that I am an MP. They tried to provoke me but I did not get provoked and maintained my composure. They hit the party workers and I tried to stop them. I did not provoke them in any manner. They only attacked us."

11. On being asked as to whether he prevented the Police (Government servant) from discharging their duties or prevented the Government servant from taking the body to the graveyard, he replied as under:-

"Conducting funeral rites should be the discretion of the family members. They decided to take the body to RTC bus stand. But, these family members were not even allowed to carry the body to the graveyard. Police personnel, who were in mufti, tried to take away the body. We tried to convince the police. Police can be there to provide security but, they were trying to hurt the sentiments of family members by taking away the body. I tried to support the family members and coordinate between Police and the family members. In the name of duty, the police personnel physically assaulted me by holding my collar, hitting me on my right jaw and abusing me very badly."

12. On being asked as to how his parliamentary function was obstructed and whether he filed any case in the criminal Court or complained to the higher police officers, Shri Bandi Sanjay Kumar replied, as under:-

"Sir, firstly, I represent that constituency and Late Babu might have participated in the elections. I do not know whether he voted or not. But, as an elected representative, it is my duty to support any family in my constituency whose rights are violated and is subjected to injustice and I do this duty as a Member of Parliament. There could be leaders from various political parties, but, as a representative of my parliamentary constituency, it is my duty to protect that poor family from the atrocities of the Government. I went there to support that family and instilling self-confidence. As a Member of Parliament, it is my duty. As a Party leader, I can protest, but on that day, I was doing my duty there as a Member of Parliament. I was not there as a Party leader. There were others who were there as leaders of political parties. I went there as Member of Parliament and those police officials were aware that I was an MP. But, they deliberately attacked me to silence others. They attacked me in a planned manner so

that I will not dare to move around, in future, as well. In reply to your second question, I would like to submit that after that incident, I complained to the same Commissioner In-charge and requested to conduct an inquiry on that assault case. I also requested him to take action on my complaint. I did not approach any Court in this matter. As a Member of Parliament, I approached the Privileges Committee to get Justice. I did not think of Court. As this is a matter of breach of privilege, I feel that I can get justice from the Privileges Committee."

**(B) Evidence of the In-Charge Commissioner of Police, Karimnagar, Shri V Satyanarayana:**

13. During his deposition before the Committee on 12 February, 2021, the In-Charge Commissioner of Police, Karimnagar, Telangana, Shri Satyanarayana stated as under:-

"In Telangana, an indefinite strike of RTC was announced by the JAC (Joint Action Committee) of RTC (Road Transport Corporation) workers on 5.10.2019. It was an indefinite strike going on in the entire Telangana. All buses were stalled. A meeting was held in Saroor Nagar of Hyderabad on 30.10.2019 that was the 26th day of the RTC strike. During that meeting, one RTC driver from Karim Nagar II town, Shri N. Babu, suffered a massive heart stroke and immediately, he was sent to a nearby hospital for treatment. Unfortunately, he succumbed to the heart stroke and died. The dead body was brought to his native place which was on the outskirts of Karim Nagar in the early morning of 31.10.2019. RTC unions were coming there to pay homage to the deceased. Around 9.30 on 31.10.2019, Shri Bandi Sanjay, Hon'ble MP from Karim Nagar constituency came to that place along with his party workers. Initially, he paid homage to the body and gave some demands to the Government that Government should come immediately because it was an emotional issue, it was a very sensitive issue and that many people are on the roads. He gave some ultimatum to the Government to solve the problem. Initially, the family members wanted to perform the last rites the same day at the place where the body was brought, but due to Hon'ble Member's support as well as other JAC people from various Unions and leftist Parties, the family members wanted to go along with them for getting some aid from the Government. After sometime, the hopes were shrinking. Initially, the body was not put in the box, that is why the body started decomposing on 31st October itself. But after the Hon'ble MP came there and gave some emotional speeches, many people gathered there, his party workers and his followers also gathered there, and they did not allow the body to get the last rites on the same day. The situation was becoming very sensitive as the body was getting decomposed, and everybody in the entire State was sensing as to what is going to happen in Karimnagar. At that time, the Commissioner was not there, as he was on leave. Hence, I was made in-charge. So, I deployed sufficient 'bandobast' for two days day and night along with

lady constables and lady officers. The Hon'ble Member and his supporters were not allowing anybody to come near the dead body. After two days, the family members decided that as no solution is coming from the Government side and hopes were shrinking, they decided to do the funeral rites on that day itself. They gave some message to the officials of RTC, Revenue and Police also. Thereafter, all persons started negotiating, but the Hon'ble MP, Shri Bandi Sanjay Garu ji, and his workers were not allowing SDM or the Revenue Divisional Officer (RDO) or the Depot Manager or the Police officers to go there. The Hon'ble MP has also given a highly emotional and demanding speech that he will take this body to the main centre in the city and that nobody can stop him whether it is the Police or the Government. He gave some provocative statements mentioning that come what may, he is ready to face anything. But, at that time, contrary to his version, the family members and RTC Unions were saying that the body has swelled; was getting highly decomposed; and very bad smell was coming from it, which would not be auspicious for the family members. So, they decided to take the body to the burial ground. The Hon'ble MP, Sir and his followers wanted to take his body six kilometres away inside the town. Around 3.30 on the same day, the funeral procession started. The family members and Union leaders wanted to take the body to the burial ground, but the Hon'ble MP, Sir and his followers including the youth were very aggressive and emotional and wanted to take the body inside the city. The Police, in order to maintain law-and-order; facilitated the family members; and to prevent any law-and-order breakdown, allowed that procession to proceed towards the burial ground as per the permission sought by the family members. At that time, the Hon'ble MP, Sir and his followers got very violent and aggressive, and started pushing the Police as they were committed to take the body to the city. Thereafter, they removed the barricades, which caused a stampede. At that time, the Hon'ble MP, Sir and his followers were coming towards the site where stampede was happening. We stopped him because it was a very dangerous place as so many people were falling and getting hurt. So, we requested the Hon'ble MP, Sir to come aside as stampede was happening there. Even then, the MP Sir was very aggressive. Then we stopped the aggressive crowd keeping in mind the safety of the people. The Hon'ble MP, Sir was asked to come to the side to protect him. After some time, the supporters and young workers, particularly the youth and the workers of RTC, got very violent and started abusing the Police and started throwing slippers, but we observed utmost restraint. Many public representatives were there, i.e., other MLAs and other party workers. At that time, nothing has happened there. The body went to the final rituals. MP and followers went to the city and staged a 'dharna' in the road. In the meanwhile, some photographs were telecasted in a Channel that while taking Hon'ble MP to the side and from preventing him from stampede and rescuing him from the aggressive crowded area, some photographers showing hands moving here and there were telecasted. The Hon'ble MP may have thought that police is aggressive but in order to prevent the MP from going



towards the aggressive crowd, to protect the Hon'ble MP and other dignitaries and also ensuring the protection of the public and to prevent the breakdown of law and order situation, we have stopped the crowd and maintained the law and order. After seeing the photographs, the Hon'ble MP and other followers went to the Commissioner's office and scaled over the wall, the Additional DCP asked them not to scale over the wall and stated that the Commissioner in charge will come, then, they can submit their application. Then, the Hon'ble MP became a little emotional and very aggressive and said that we will take action against you; we will move privilege motion, we will place the matter before the Hon'ble Privilege Committee and submitted the application... Had we not done that prevention work, the situation would have turned very worse and a lot of violence and rioting would have taken place. So, we have done nothing else. Hon'ble MP sir was surrounded by crowd and as he was facing breathing problem due to suffocation, myself as in-charge Commissioner, removed him from the crowd, gave him some oxygen to breathe and further gave him some water from my own water bottle. We know the privileges of the Hon'ble MP. We have done nothing; Only for the maintenance of law and order, we have taken those steps to prevent breakdown of law-and-order situation."

14. On being asked what types of security arrangements had been made for the Hon'ble Member, he stated as under:-

*"We have deployed more than 15 officers and 300 police officers in and around the house and nearby area to prevent any untoward incident."*

15. When asked as to whether he was aware that the member was obstructed from performing last rites of the deceased and was slapped by the official present there, he stated, as under:-

*"Sir, whatever allegations that the Hon'ble MP made are completely false because we did not stop him to attend the funeral rites of the Driver. Actually, we wanted to send the entire procession to the graveyard but the Hon'ble MP took the procession to the right side where it leads to the town of Karimnagar. Secondly, whatever the Hon'ble MP is alleging that some policeman slapped him is not correct. We know the privileges and the status of the Hon'ble MP. We just protected him from the aggressive and violent mob. We took him to the side but nobody slapped him and nobody put hands on him indecently. Whatever things we have done have been recorded in a video. I have a video CD also which I will submit for your kind perusal."*

16. On being asked to submit the authenticated version of the Video CD, he replied in positive by stating that he had video footages recorded by the media. Later on, he gave the authenticated video footages recorded on the CD.

17. When asked about the factual position about not permitting the members of the family of the deceased leading to such an incident, he replied, as under:-

*"No, Sir. It is not correct. We facilitated the family members to perform the auspicious rites. Despite many people stopping to perform the last rites, the body was badly decomposed, the family members sent the message to the police, then we negotiated with the people. We made all the arrangements in the graveyard and we facilitated the family members to the graveyard. The family members also gave the statement before the media and others about whatever support was extended by the police."*

18. On being asked about the truthfulness of assault on the member, he stated, as under:-

*"Sir, it is not correct. We know the status and the privileges of the Hon'ble MP. We know that he is striving hard and whatever efforts he put for two days to take that issue to public, he is very emotional and aggressive, despite that, we know that he is the Hon'ble MP of Karimnagar, we did not try to do that. Only to rescue him and protect him from unruly, violent and aggressive mob, that person just caught the Hon'ble MP to the side to prevent him from going to the stampede area. There is a footage in which there was a hand on his shirt but it was not intentional or with any malafide intention. That footage itself reveals that. The police officers have dealt with him in a very professional manner to prevent any untoward incidence."*

19. When asked as to whether he was aware that the factual note in the matter was submitted quite late despite reminders by the Secretariat and that it amounts to contempt of the Committee and the House, he submitted, as under:-

*"I am very sorry, Sir, I was made in charge of that Commissionerate for only two days. After that, I came to my original place and serving there as the Commissioner of Ramagundam-2 Districts. As per my knowledge, all reports of the present CP and the Committee that enquired into this are being continuously sent to the National Human Rights Commission and the Hon'ble Secretariat also. I was in charge of this for only two days. After that, the present CP is taking care of it. If it is delayed, I am very sorry, it should not happen, it should be done very promptly. We know the privileges of the Secretariat and we are very much alert in preparing the notes with the Committee of senior police officers, getting information from neighbours, Union leaders, caste elders. If it was delayed, I am very sorry, Sir."*

20. When enquired whether he stopped the Member from offering the last rites to the deceased Driver in view of the law and order situation, he stated, as under:-

*"No, Sir, it is absolutely incorrect. The Hon'ble MP went to the dead body soon after reaching the dead body's family members. From 9:30 up to the final rites, for two days, the Hon'ble MP was near the dead body. We did not prevent him from going to that house. He was there continuously with his followers. During the funeral procession also, we did not stop him from going to the burial ground. He wanted to divert the funeral procession by six kilometres to the main city. Had we allowed the funeral procession of that putrefied body to be taken to the city, the law and order situation would have become worse. We did not stop him from going to the funeral. I submit to the Hon'ble Member that not a single person among all those party workers who were there at the dead body went to the funeral. They only wanted to take the dead body to the city to put pressure on the Government. Only the family members, elders and the neighbours went to the funeral ground. We did not stop anybody from going to the funeral."*

21. When asked whether the route for the funeral procession was decided beforehand and whether he witnessed that the member was slapped and assaulted while he was purportedly instigating to take the deceased body to the RTC bus depot, he replied, as under:-

*"I was present at that place. The route was decided by the family members and they were taking the procession to the nearest graveyard for funeral rites. At the junction, there is a curve which leads to the town, where the Hon'ble MP and his followers wanted to take the procession right to the city. There was a scuffle. I was present there. No police officer assaulted him or slapped him. The entire media was there. Only some pushing and pulling was exercised in order to prevent major law-and-order breakdown."*

22. When asked about the intention of catching hold of the collar of the member, he replied, as under:-

*"Sir, I want to give a clarification before the Hon'ble Member because you can see the CD which was already submitted to the Hon'ble Secretary by our Director General of Police that in the slow motion CD, the entire CD, while stopping the aggressively coming crowd towards the stampede area, that happened accidentally. But it is not intentional. It is very accidental. It should not be done. It is a very-very wrong thing. But at the time of the crowd, our people did not do that intentionally. You can peruse the CD so that the Hon'ble Member gets an idea whether the body languages of the police officers are intentional."*

23. When asked as to whether the members of the family participated in the last rites, he replied, as under:-

*"Actually, our people were not allowed to go nearby the body by the crowd. But, I want to submit before the Hon'ble Member that definitely the family members decided to go to that area. By that, they have given some statement before Media also. I will submit; I will consult the present Commissioner and I will produce the same thing before the Hon'ble Committee."*

**Notice/Complaint/Email dated 3 January, 2022 given by Shri Bandi Sanjay Kumar, MP against Shri Satyanarayana, Commissioner of Police and three other Police officials of Karimnagar for forcefully arresting him in an illegal manner and for attempting to produce him before the Court for 'remand' in connection with filing of alleged false cases against him.**

24. The Committee then took up the second/subsequent privilege matter, *i.e.*, notice/ Complaint/Email dated 3 January, 2022 given by Shri Bandi Sanjay Kumar, MP against Shri Satyanarayana, Commissioner of Police and three other Police officials of Karimnagar for forcefully arresting him in an illegal manner and for attempting to produce him before the Court for 'remand' in connection with filing of alleged false cases against him.

25. The Committee held four sittings in the above said second/subsequent privilege matter. The relevant minutes of these sittings form part of the Report and are appended hereto.

26. The Committee at their sitting held on 21 January, 2022 considered the Memorandum on the subject and also examined on oath Shri Bandi Sanjay Kumar, MP.

27. The Committee at their second sitting held on 3 February, 2022 examined on oath Shri V. Satyanarayana, Commissioner of Police; Shri Ravi Gupta, Principal Secretary (Home); Shri Srinivasa Atula, Shri R. Prakash, Assistant Commissioners of Police; and Shri Lakshmi Babu, Inspector of Police.

28. At their third sitting held on 15 June, 2022, the Committee examined on oath Shri Vikas Raj, Former Principal Secretary, Law & Order, General Administration Department, Shri V. Satyanarayana, Commissioner of Police, Karimnagar, Telangana, Shri Kotla Venkat Reddy, Shri K. Srinivas, Shri V. Srinivas K. Ramachandar and Shri Challamalla Natesh Rao.

29. At the fourth sitting held on 10 March 2023, the Committee considered the comprehensive draft report reflecting on both the notices/complaints and after some deliberations, adopted the same. The Committee then authorized the Chairperson to finalize the report and present the same to the Speaker, Lok Sabha and thereafter, to lay it on the Table of the House.

#### IV. Facts of the Case

30. Shri Bandi Sanjay Kumar, MP vide subsequent/second notice/complaint/email dated 3 January, 2022 addressed to Hon'ble Speaker, Lok Sabha had alleged that Shri Satyanarayana, Commissioner of Police and three other Police officials of Karimnagar forcefully arrested him in an illegal manner and have been attempting to produce him before the Court for 'remand' in connection with alleged filing of false cases against him. Elaborating, the Hon'ble Member had *inter alia* stated that as part of party programme he was sitting on a JAGARAN for demanding to revoke the G.O.No.317, which is against the interest of Teachers working in Government schools across the State. By following COVID-19 norms, at his office at Karimnagar, he informed the Police on 2nd January 2022 with regard to his programme at his parliament office in Karimnagar accordingly at around 7.30 PM. Few leaders of his party were also present along with him.

31. The Police Commissioner Shri Satyanarayana came to his office along with Police force consisting of large number of Police personnel at about 7:30 PM. The Commissioner of Police along with Inspector and few more officers tried to forcefully enter into his office as the office was locked from inside. They brought gas cutters to cut the iron grills and Police made forced entry and barged upon him, pulled him catching hold of his shirt while he was resisting the Police Commissioner who personally caught hold of his collar and tried to pull him. Meanwhile some of his party workers tried to release him from the clutches of Police. He was abused and threatened by the Police Commissioner personally and Police misbehaved with him.

32. It had been further stated by the Member that as a Member of Parliament, he has some 'Rights' and 'Privileges' and it is the duty of the Commissioner of Police and District Magistrate to protect his rights and respect his privileges. However, the action of the Police officials namely Shri Satyanarayana, Commissioner of Police, Karimnagar, Shri Prakash Jagityal, ACP, Shri Shrinivasa Rao, ACP, Karimnagar, Shri Lakshmi Babu, Inspector, Karimnagar PS, who lifted him forcefully and threw him inside the Police vehicle and took him to Manakondur Police Station, where he was illegally confined has violated his rights as a Member of Parliament. That the Police didn't even inform him of the grounds of arrest nor treated him properly in the Police station. He was informed that two cases were filed against him which were false and both the cases are non-bailable. The Police instead of taking action as per due process of law, produced him before the Court to remand him.

33. The Member had, therefore, requested to take action against the above said Police officials of Karimnagar, Telangana.

34. As per practice, a 'Factual Note' was called for from the Government of Telangana through the Ministry of Home Affairs, Government of India and the Ministry of Home Affairs *vide*

O.M. dated 6 January, 2022 had forwarded a 'Factual Report' from the Government of Telangana, wherein the Government of Telangana (DGP) has stated the following:-

- (i) *It is to submit that for more than 22 months there has been COVID pandemic, and in order to control the pandemic several restrictions were imposed by the Government of India and Government of Telangana including lockdown in several phases. So far in Telangana State alone 6.82 lakh number of people have been infected and 4030 people have died due to corona. Recently there has been spread of a new strain by name Omicron world over including in Telangana. On the guidelines of M.H.A., Government of India vide its orders dated 21.12.2021 and 27.12.2021 (Copies enclosed), orders of the Hon'ble High Court of Telangana and Government of Telangana vide G.O. Nos. 327, dated 25.12.2021 and G.O.Ms. No. 1, dated 1.1.2022 certain precautionary measures were imposed to control the spread of virus and following activities are strictly prohibited throughout the state. (i) Rallies (ii) Public meetings (iii) Mass Gatherings of all types including religious, political and cultural events;*
- (ii) *It is further submitted that on 2.1.2022 Shri Bandi Sanjay Kumar, Hon'ble Member of Parliament for Karimnagar LS constituency, and Bharatiya Janta Party State President, proposed to conduct a JAGARANA DEEKSHA along with his party workers, and leaders on a public street near their party office, located at Chaitanyapuri, Karimnagar, Telangana State from 7.30 PM on 2.1.2022 to 5 AM on 3.1.2022 with a demand to amend the G.O.MS No. 317 issued by the Government of Telangana. This G.O. is with respect to allocation of various State Government employees to their local, zonal and multi- zonal cadres in view of new Presidential Order issued by M.H.A., Government of India, dated 29.08.2018. In violation of the guidelines of the Government of Telangana in which rallies, political, religious and cultural gatherings have been prohibited, Shri Bandi Sanjay Kumar, Hon'ble Member of Parliament for Karimnagar LS constituency gave a call to their leaders and workers to participate in the said programme in large numbers. Wide publicity through social media, press and other mode of communication was given. Several arrangements were made by the party leaders and workers in pursuance of the call given by the Hon'ble M.P. which included erection of tents, Shamianas, dias, public address system, etc.;*
- (iii) *On coming to know about the call given by the BJP leaders, for 'JAGARANA DEEKSHA' the Police served a written notice addressed to Shri Bandi Sanjay Kumar, Hon'ble Member of Parliament for Karimnagar LS constituency on the BJP District President, Shri Gangadi Krishna Reddy while he was at BJP Party-cum-M.P. office, informing him that the conduct of the programme was in violation of the orders issued by the Telangana State Government vide G.O.M.S. No. 1,*

dated 01.01.2022 which will be in force till 10.01.2022. However, the organizers have ignored the written notice of Police and decided to continue with the programme and started gathering hundreds of followers.

- (iv) Knowing the preparations made by the Organizers in going ahead with the programme and also about the public gathering at the place, Commissioner of Police, Karimnagar, gave instructions to the ACP, Karimnagar Town and other Police officers including Shri V. Shrinivas, Inspector, Huzurabad to make necessary arrangements to prevent untoward incidents and maintain law and order. As such the ACP, Karimnagar Town along with other Police officers and Police personnel went to the venue of the Programme. On reaching the spot they found that Shri Bandi Sanjay Kumar had decided to conduct Jagarana Dheeksha in violation of the restrictions imposed by the Government and gathered hundreds of his followers and formed into an unlawful assembly. Police officers counselled them to leave the place, but only few people left the place. Then Police have no other option, but to take in to custody of all the people gathered. During this process, about (60) persons who came to participate in the programme were taken into custody as a preventive measure. In this regard a case in crime No. 1/2022 u/s 147, 188, 341 r/w 149 IPC and Sec. 51 (b) of Disaster Management Act, 2005 has been registered at II Town P.S, Karimnagar and they were served with notices u/s 41(A) Cr. PC. (Copy of FIR is enclosed).
- (v) While the process of shifting of the people gathered at the venue were going on, the Hon'ble M.P. along with his followers came to office on a Motor Cycle leaving his security behind and sneaked into the party office along with 30-40 of his followers. He sat in Party office, closed it from inside and started calling up over his cell phone to various BJP leaders and through other leaders inside the office, public and party workers to come to the venue in large numbers. Suddenly, large number of people were seen coming to the place of the programme.
- (vi) While so, the Police Officers requested repeatedly to cooperate and obey the orders of the Government and guidelines of Hon'ble High court of Telangana State. But Shri Bandi Sanjay Kumar, Hon'ble Member of Parliament for Karimnagar LS constituency and his followers ignored to the advice and requests of the Police. The crowd assaulted Police officers and Police personnel and caused injuries by beating them with sticks and chairs etc., thereby deterred them in discharging their legitimate duties. During the attack of the unruly mob Shri V. Shrinivas, Inspector Huzurabad, Shri Venkat Reddy, Huzurabad ACP, Shri Ramachander, Inspector of Police, Jammikunta, Shri K. Shrinivas, CCS ACP and

RI Suresh have sustained injuries. The accused also damaged the Police van, bearing number TS 09 PA 3738 parked near the venue.

- (vii) Despite making repeated appeals to Shri Bandi Sanjay Kumar, Hon'ble, M.P and his followers by the Commissioner of Police, Karimnagar and other officers present at the scene, he ignored the appeals of Police and continued to instigate the leaders and cadres to come in large numbers from all over the State and in response to his calls the party cadres started pouring in large numbers which resulted in a likelihood of major Law and Order situation, breach of peace and public order and massive spread of COVID-19 Virus. The Police were constrained to break open the doors of the office and to take Shri Bandi Sanjay Kumar, Hon'ble M.P. and his followers into custody, in order to maintain law and order and to ensure public health and safety.
- (viii) The ACP Karimnagar Town and other Police officers went inside the BJP Office after breaking open the door and taken the accused persons including the Hon'ble M.P. into custody and effected their arrest, following the due process of law.
- (ix) The injured Inspector of Police, Shri V. Shrinivas, gave a complaint and basing on which a case vide Cr. No 2/2022, U/s 147,188, 341, 332 R/w 149 IPC, Sec 51 (b) of Disaster Management Act, and Sec 3 of PDPP Act has been registered at PS Karimnagar-II Town.(Copy of FIR enclosed). Investigation of the case has been entrusted to ACP, Karimnagar Town, vide C. No. 2/D2/CCRB/KNR/2022, dated: 02-01-2022 and during the course of investigation, the I.O. has examined the complainant Shri V. Shrinivas, Inspector of Police, Huzurabad and other witnesses, recorded their statements and sent the injured persons to Government District Headquarters Hospital, Karimnagar for treatment. It is also noticed that during the attack Shri K.Shrinivas, ACP CCS, Karimnagar has sustained a fracture. Basing on the Medical reports received, section 333 IPC has been added to the existing sections of law incorporated in FIR No.2/2022. The medical reports of the injured Police personnel including that of Shri K. Shrinivas who sustained grievous injury are enclosed for perusal.
- (x) The arrested accused were produced before the Hon'ble Court at Karimnagar on 3.1.2022 and they were remanded to judicial custody and accordingly they were lodged in District Prison, Karimnagar.
- (xi) It is to submit that the arrest of Shri Bandi Sanjay Kumar, Hon'ble MP has been informed to Secretary General Lok Sabha and other authorities as stipulated.



- (xii) *It is to submit that, while arresting the accused persons, including Shri Bandi Sanjay Kumar, Hon'ble MP, Karimnagar, Shri Satyanarayana, IPS, Commissioner of Police, Karimnagar did not enter into the BJP office and in fact he was monitoring the situation from outside the office of the Hon'ble MP to control the Law & order situation by giving suitable instructions to his subordinates. Thus, it is incorrect to say that, he caught hold of shirt of the Hon'ble MP and pulled him. It is also incorrect to allege that he abused and threatened the Hon'ble Member of Parliament and his subordinate officers misbehaved with him. The photographs attached to the representation clearly shows that the Commissioner of Police, Karimnagar was neither physically involved in arresting the Hon'ble Member of Parliament or pulled him nor misbehaved with him in any manner.*
- (xiii) *It is revealed during the enquiry that while arresting the accused persons, including the Hon'ble Member of Parliament, the Police personnel observed maximum restraint, though the followers of the Hon'ble Member of Parliament were attacking and assaulting the Police personnel. The Police did not infringe the privileges and rights of the Hon'ble M.P. in any manner and strictly acted in accordance with the law. After his arrest, the Hon'ble M.P. was taken to Manakondur Police Station where he was treated with utmost dignity and respect. The allegations of illegal confinement and non furnishing of grounds of arrest, are false and baseless and the grounds of arrest of the Hon'ble M.P. Parliament was informed to him. The Hon'ble M.P. was arrested in Crime No. 02/2022, u/s 143,188, 341, 332, 333 r/w 149 IPC, Sec 51 (b) of Disaster Management Act and Sec 3 of PDPP Act of PS Karimnagar-II Town and was produced before the Hon'ble Court, by following due process of law. While effecting the arrest of the Hon'ble M.P., Shri R. Prakash DSP Jagitial, Jagitial Sub-Division, Shri Natesh, Inspector of Police, I Town, along with other Police Personnel entered the office premises, as clearly seen in the photographs attached to the representation. In fact, in an anger and desperate mood to resist his arrest, the Hon'ble Member of Parliament attempted to injure himself by hitting his head to a nearby table in front of him, which was timely prevented by Shri R. Prakash, DSP by placing his hands under the chin of Hon'ble MP (Video clipping enclosed).*
- (xiv) *In view of the above, it is clearly established that, the Police while effecting the arrest of the Hon'ble M.P., Karimnagar has followed due process of law and never misbehaved in any manner that infringes the privileges and rights of the Hon'ble M.P., and since the activities of the Hon'ble M.P. and his followers created a situation of Law and Order, breach of peace and tranquillity, and also likelihood of spreading of COVID infections, the Police were constrained to arrest the Hon'ble M.P. along with others and produced them before the Hon'ble Court."*

35. In view of the inconsistencies in the matter, Hon'ble Speaker, Lok Sabha, on 10 January, 2022, in exercise of his powers under Rule 227 of the Rules of Procedure and Conduct of Business in Lok Sabha, referred the matter to the Committee of Privileges, for further examination, investigation or report.

## V. Evidence

### (A) Evidence of Bandi Sanjay Kumar, MP

36. During his evidence before the Committee on 21 January, 2022, Shri Bandi Sanjay Kumar inter alia stated as under:-

*"Sir, My regards to Hon'ble Chairman and Members of the Committee. With a demand to amend G.O. No. 317 issued by the Government of Telangana, I resorted to peaceful 'Jagaran' in my Parliamentary Constituency office, Karim Nagar on 2nd January, 2022 by following COVID Protocols. On that day, Commissioner of Police, Karim Nagar, Shri Satyanarayana, ACP Huzurabad Shri Kotla Venkat Reddy, Inspector from Jammi Kunta Police Station, Shri Kommineni Rama Chandra Rao, Inspector from Huzurabad Police Station Shri V Srinivas, ACP (CCS) Karim Nagar, Shri K Srinivas, Karim Nagar one Town Police Inspector Shri Challamalla Natesh along with other police officials abused me in a manner that infringes upon my rights. They assaulted me in inhuman manner and illegally arrested me. Hon'ble High Court of Telangana has stated that my arrest was illegal and ordered my release immediately on 5th January, 2022. Accordingly, I was released from Jail on 5th January 2022. On 2nd January 2022, I was arrested and as per Hon'ble High Court orders I was released on 5th January, 2022. I will try to explain few points about this incident. Contrary to the orders issued by the Hon'ble President of India in 2018 regarding nativity, Telangana Government is not considering nativity while allocating employees. In this regard, Government of Telangana issued G.O. No. 317 on 6 December, 2021. As per these orders, employees and teachers will have to work in newly formed Districts. G.O. number 317 issued by the Government of Telangana is against the spirit of orders issued by the Hon'ble President. As a result, employees and teachers are at the risk of losing their nativity. This action will put their families in trouble and may result in unrecoverable losses. As per G.O. No. 317, employees will be permanently posted in a particular District till their retirement, which may result in their children losing nativity. As a result, employees and teachers were subjected to stress. We fought for separate Telangana State on the grounds of nativity. Many people made sacrifices to achieve Telangana. Around 1200 youth lost their lives in Telangana movement. By issuing G.O. No. 317, nativity of many employees is in danger. In a State, which was formed on the basis of nativity, same is being ignored while allocating employees in the name of seniority. Due to G.O. No. 317, there are many anomalies.*

There are differences between seniors and juniors. Though Hon'ble President has passed the order in 2018, Telangana Government did not act on this for many days and all of a sudden they issued this G.O. in hurry on 6 December, 2021. Only one day was given to submit options and objections, which resulted in confusion amongst employees and teachers. There are no options under this G.O for widows, spouses, and those undergoing medical treatments. It is also aggravating local and non-local issues. There are quarrels between spouse and non-spouse cases, seniors and juniors. Even physically handicapped employees are also having issues. In this context, around 10 teachers/employees died due to health issues or suicides. Keeping these issues in view, we met Hon'ble Governor of the State on earlier occasions. We also appraised the situation to Hon'ble Chief Minister. We were holding a peaceful protest. Even then, Government of Telangana did not respond to these issues. Therefore, State BJP unit decided to fight against this injustice, by resorting to Jagaran on 2nd January, 2022 from 7PM to 5AM till next morning in my Parliamentary Constituency office in Karim Nagar. We prepared for 'Jagaran' by following COVID Protocols and intimated police officials in advance. Police officials did not object to our 'Jagaran'. We started 'Jagaran' in my office at 7PM. At around 7.30PM, Commissioner of Police, Shri Satyanarayana along with several policemen, who were without badges arrived at my office premises. They tried to obstruct us. But we locked ourselves inside the office and were holding peaceful protest. Still policemen tried to enter my office forcibly, by using Gas Cutters. Lock of my office was broken. Doors and iron gates were destroyed by using Gas Cutters. They also used water canon through window to spray water with force on me and my Party workers. At last, under the supervision of CP, Shri Satyanarayana, my office lock was broken and police personnel abused me and forcibly took me away. They pushed me in their Police Van and took me to nearby Manakonduru Police Station that night. I was detained whole night in cold in that Police Station. I could not protect myself, while the police personnel forcibly arrested me. Some of my Party workers tried to free me from Police. As there were no name badges, by mistake I named Jagityal ACP Shri Prakash, Karim Nagar Police Inspector Shri Lakshman Babu, to this august Committee. After checking photographs, I rectified mistake and now names of officers I stated in the beginning are the ones whom I later submitted to the Committee. After I was taken to Manakonduru Police Station that night, my office was taken over by the Police. CCTV footage, data from my office computers and files were taken away by the Police. Even my family members and staff were not allowed in my office for one day as the Police searched and took away data from there. Though they were aware that I am a Member of Parliament, they brutally attacked me and behaved in a manner that violates my rights. Commissioner of Police Shri Satyanarayana, Huzurabad ACP Shri Kotla Venkat Reddy, Jammikunta Police Inspector Shri Ram Chander Rao, Huzurabad Police Inspector Shri Srinivas, Karim Nagar ACP (CCS) Shri Srinivas, Karim Nagar one Town Inspector Shri Challa Natash along with police officers and personnel from other districts assaulted me.

In this context, I want to mention one more point, on 30 October, 2019, same Commissioner of Police, Shri Satyanarayana, assaulted me even after knowing that I am a Member of Parliament. On 7 November, 2019, I complained this matter to Hon'ble Lok Sabha Speaker. I also explained previous incident by deposing before this august Committee. I expressed my mental agony and injustice that I was subjected to. In that incident also, Police officers and personnel were brought without badges to attack me. Same officer (CP) once again brought police officers and personnel without badges, to attack me, so that I and my Party workers cannot identify them and complain against them. I have no information about action taken on my previous complaint. Now, same officers once again attacked me. In previous case, I was attacked while I was fighting for the rights of RTC employees, when around 21 RTC employees lost their lives due to the Statement issued by Hon'ble Chief Minister of Telangana. When I was participating in the funeral of one RTC employee, I was attacked under the leadership of same officer. Even though that officer was aware that I am a Member of Parliament, he still tried to violate my rights. Now, once again same officers mistreated me. As an MP, I am not getting justice in Telangana, I was attacked repeatedly. Even after I requested the State Government to protect me, they are not providing protection. Police is under the control of Telangana Government, and I am a Member of Parliament elected by the people, still I have no liberty to move freely in Telangana. I am a person who would like to take people's problems for redressal to the Government, and as a people's representative I have no opportunity to question the Government in Telangana. As a Member of Parliament, there is no opportunity to serve people of Telangana. As a Member of Parliament, I cannot resort to peaceful protest in Telangana, that too in my own office by following all COVID protocols. All Hon'ble Members can gauge the situation, where an MP is not being allowed for peaceful protest. I request the Committee to see that similar mistreatment is not meted out to other Members of Parliament elsewhere in our country. I request the Committee to take appropriate steps to ensure protection for Members of Parliament elected by the people. On 2nd January, 2022, I was attacked and arrested, on 3rd January, 2022, I complained to the Hon'ble Speaker of Lok Sabha. I also complained to Hon'ble Home Minister on 8th January, 2022. We complained to Hon'ble Governor of Telangana. Therefore, I make by submissions before the Hon'ble Committee with a request for Justice in this case."

37. On being conveyed by the Committee that he was not performing any legislative/parliamentary duties but was involved in a political programme and asked about the ground on which he claimed breach of his privilege, the member stated as under:-

"I am a Member of Parliament elected by the people. When our rights are violated, we should approach this Committee and this Committee framed rules in this regard. In this context, when I was conducting a peaceful 'Jagaran' by following COVID Protocols,

*without any warning, my office was destroyed by using Gas Cutting machines, water canon was used on us through windows. Then I was abused and forcibly pushed in police van. Hard disks and files were taken away. I was kept in Monakonduru police station throughout cold night. All these acts amounts to violation of my rights, and that's why I approached this Committee for Justice. As I have this opportunity, I am before this Committee today."*

38. On being asked whether he had challenged the FIR or the police action before any Court, he replied as under:-

*"Sir, in this matter, a petition was filed by my lawyers in Hon'ble High Court. And Hon'ble High Court ruled that my arrest was illegal and ordered to release me immediately. I will provide copy of Court orders to the Committee. Hon'ble High Court ordered my release on 5th and I was immediately released."*

39. On being asked whether he had received any letter or notice from the police regarding violation of directions pertaining to COVID management, he replied as under:-

*"No, I did not get any such notice."*

40. When asked about his comments on the plea taken by the Telangana Police that the Party activists and followers organised an illegal meeting in violation of norms during the third wave of COVID resulting in arrest of 60 activists, he replied as under:-

*"Sir, initially we wanted to hold 'Deeksha' outside; Till evening, Police officials were with us. As per their instructions we followed COVID Protocol and we were permitted to hold 'Deeksha' inside office. Accordingly, we started 'Jagaran Deeksha' inside my office as per Police instructions and COVID Protocol. Even then, they misbehaved with us. I want to make one more point clear. Only when I want to hold 'Deeksha' or protest, the State Government give orders/restrictions, to stop my protest. A day before this 'Jagaran', MLAs and Ministers of the State had public rallies/meetings with thousands of people. Police ignored those rallies, but they attacked me even when I was following COVID protocols. They are framing false cases to arrest me illegally. Thus, they are trying to infringe upon my rights."*

41. When clarification was sought regarding what had actually happened there and regarding the statement by the Police that he came later on a motorcycle leaving his guards behind and entered his party office with 30 to 40 supporters and locked the party office from inside and started calling his party supporters and leaders resulting in gathering of a big crowd there, Shri Bandi Sanjay Kumar replied as under:

*"Earlier, I attended a programme in Vemulavada of my Constituency. While coming back, my vehicle broke down, so I came by motor cycle. When I reached my office, Police personnel were already present there. Before I arrived, Police Personnel lathi-charged our Party workers. When I reached office, Party workers informed me about Police lathi charge. To avoid further Lathi charge, I locked myself along with Party workers inside my office. I locked my office in presence of Police officers and they were aware of it. They also knew that there are few party workers inside the office. They co-operated till then. After CP arrived all of a sudden, they attacked us."*

42. On being asked for clarification regarding obstruction in the performance of duties of the police, attack on the police, violation of Indian Penal Code, Disaster Management Rules and Prevention of Damage to Public Property under Section 3 and caused disturbance in maintenance of Law and Order, he replied as under:-

*"Sir, that is fabricated allegation. Anything of that sort never happened there. There were hundreds of Police Personnel and our Party workers were very few in number. When I was being abused and attacked, my party workers tried to save me. Police deliberately removed their name badges before attacking us. Police personnel even attacked women party workers. Ten Party workers are still admitted in Hospital, whose legs and hands were fractured. Our vehicles were damaged. One, woman party worker's saree was pulled. After these attacks, we questioned CP at Manakonduru police station, why our party workers were lathi charged? They lathi charged our workers nine times. When I questioned and referred to lathi charge and saree pulling, immediately on next day they made false accusations against us to divert our allegations. We respect and protect law. All BJP workers are like uniform-less Police. We support and help Police all the time in checking anti-social elements. Similarly, Police officers also help us. But some Police officers' actions are damaging the reputation of Police. We never opposed law, nor did we attack any Police Personnel. We only respect them."*

43. When asked about the allegations of the Member that Shri Satyanarayana, IPS entered his office, took hold of his shirt, pulled him and even abused, threatened and manhandled him and whether he had any photo or certificate to that effect, he stated that -

*"Sir, all photographs have been submitted to the Committee. As per plan they ensured that CCTV Cameras are not functional. Media was stopped from coming there and media personnel were also lathi-charged. They beat reporters and then apologise. Mobiles from my party workers were snatched, and returned on next day. They planned this attack in such a manner that there is no evidence. CP Satyanarayana attacked me and came back again to insult me, these are all planned. This is a planned attack by the Police without leaving any evidence."*

44. On being asked as to what he had to say about the allegations of the Police that his supporters attacked Shri K Srinivas, ACP, Karimnagar and caused him a fracture, the Hon'ble Member replied as under:-

*"Sir, we do not know who is Srinivas. We did not attack anyone. This is wrong accusation. Hon'ble High Court considered this as wrong accusation and ordered my release."*

45. When the Committee observed that the Police must have presented him before the Court and upon being asked as to when he was released and what did the Court observe in that matter, the Hon'ble Member stated as under:-

*"After I was arrested and presented before the Court, I was remanded upto 14<sup>th</sup> January 2022. As I did not get bail in lower Court, I approached High Court. Hon'ble High Court ordered my release on 5<sup>th</sup> January 2022 evening after listening to arguments and examining evidence, on 5<sup>th</sup> evening, I was released from District Jail."*

46. When asked whether he was aware that the Telangana police had informed the Lok Sabha Secretariat about his arrest, the Member replied as under:-

*"I have no information."*

47. When asked whether he is the same officer who had been summoned by this Parliamentary Committee before and who had apologised before the Committee and was told that such an incident should not be repeated, the Member replied in the affirmative.

48. When asked about the name of the officer, the Member stated that his name is Satyanarayana.

49. On being asked which post he was holding, he stated that –

*"Sir, he is the Commissioner of Police, Karimnagar."*

50. When asked whether he had taken away a number of mobiles, he replied as under:-

*"Yes Sir, he had taken away all the mobiles under a plan."*

51. When asked whether he was demonstrating inside the office or outside, he stated that he was demonstrating inside the party office.

52. On being asked why he had locked office from outside, he stated as under:-

*"Before I reached office, Police Personnel lathi charged Party workers, in my office. When I was informed about this, to ensure few workers, I locked office. As COVID Protocol is in force, I ensured that protocol. In the presence of Police only I locked my office and they also co-operated till I locked. After that, CP came with some officers and attacked us."*

53. Upon being asked as to what was the need for the Police Commissioner to cut the door with the gas cutter when his office was locked with the police cooperation, the Member replied as under:-

*"We were inside office even then they tried to lathi charge through window. When we said that we are locked inside with your permission, they still lathi charged us. We feared and prepared to get arrested. Even then stones and lathis were thrown at us. When we feared to come out, then they used Gas Cutters to break open the doors."*

54. Upon being enquired whether the officer had repeated his behaviour because the Member had filed a complaint before this Committee and had filed a case against him, as also observed by a few other Members of the Committee, the Member stated as under:-

*"That officer was summoned by the Privileges Committee and had to come to Delhi on few occasions, therefore, this time that officer tried to attack again without leaving evidence."*

**(B) Evidence of Shri Ravi Gupta, Principal Secretary (Home); Shri V. Satyanarayana, Commissioner of Police; Shri Srinivasa Atula, Shri R. Prakash, Assistant Commissioners of Police; and Shri Lakshmi Babu, Inspector of Police on 03 February, 2022**

55. On being asked whether there was anything else to add or comment on what had been stated by Shri Nagi Reddy, IGP in his Factual report, Shri Ravi Gupta, Principal Secretary (Home), Government of Telangana stated as under:-

*"Sir, with your permission, I would like to say that in the State of Telangana, the Principal Secretary, Home Department is an IPS but here, there is a division of subjects. Law and order is looked after by the General Administration Department (GAD) and Home Department is the administrative head of Police Department. Since I am Home Secretary and when I came to know about this incident on 3 February, I enquired about it from the Additional DGP, Law and order and there was a message that a report was to be sent*



*about it. That report was sent by the DG to the GAD who forwarded it to the Secretary General and a copy thereof was given to me for information. This matter is thoroughly handled by the GAD but I have the information.*

56. When asked whether the responsibility related to this matter was with the Chief Secretary, Shri Ravi Gupta replied as under:-

*"Sir, this is the responsibility of the GAD. There is another Principal Secretary namely Shri Vikas Raj who had forwarded the report."*

57. When enquired what his responsibilities in the State are, he stated as under:-

*"As I told earlier, I have to look after all administrative responsibilities like Budget, Non-IPS officers' promotions, disciplinary matters and service matters. All the matters pertaining to IPS officers are handled by the GAD and not by the Home Department."*

58. When enquired as to who looks after Protocol issues, he stated that "it is the responsibility of the GAD. There is an IPS officer there who looks after protocol issues."

59. When enquired as to how much force he was accompanied with when Shri Satyanarayana went to the parliamentary office of Shri Bandi Sanjay Kumar to arrest him, he stated as under:-

*"Sir, from the evening of that event and till the arrest of the Hon'ble Member, an arrangement of 650 officers including four Additional SPs, eight Deputy SPs and other officers had to be made."*

60. When asked whether it was just to arrest the Member, he stated that –

*"That was not just to arrest the Member but to prevent massive COVID-19 infection as well as maintenance of law and order situation. It was also for protection of the people. Inside as well as outside the premises, many people were trying to self-immolate by pouring kerosene or petrol on them."*

61. When asked whether he looked inside the premises too, Shri Satyanarayana stated that "there were people inside also who were carrying petrol bottles with them."

62. When enquired as to how he came to know about the people inside also who were carrying petrol bottles with them, Shri Satyanarayana stated that –

*"Certain video clips were there with regard to what happened before the arrest. There are 15 video clips that were made by media. The Hon'ble Committee may go through them."*

63. When asked whether he arrests everyone in the same way when found in violation of COVID guidelines in the first instance, he stated as under:-

*"Sir, for protection of people from COVID-19, we are following the same preventive actions irrespective of persons. It also depends upon the local situation. We do it as per the existing law for the time being."*

64. Enquiring further in view of the positive reply to the preceding question as to how many persons have been arrested and produced before the Court or shifted to the Jail since March, 2019, he stated as under:-

*"Sir, actually according to the guidelines given by the Central Government as well as the GOs issued by the State Government and the guidelines of the High Court, we used to book the cases under sections 50 to 60 of the Disaster Management Act, 2005. So, in Karimnagar Commissionerate, on an average, 150-200 people were being booked everyday from long back, including on that day. Even so many people were being produced in the Court, but it is a bailable offence. That process is going on. From the date the Committee requires to have this information, I will produce the exact number. But I can say that we are booking 150 cases on an average against the people who are violating social distancing norms, guidelines of the Central Government and State Government. Hon'ble High Court is continuously monitoring as to how many cases are being booked and what preventive actions we are ensuring to prevent any mass gatherings because we are on the edge of third wave in the name of omicron variant."*

65. When asked as to whether the Member was arrested from the 'Deeksha programme site' or from his parliamentary office or some other building, he stated as under:-

*"We arrested him from the MP Office and party office. Inside that, there is a temporary room."*

66. When enquired as to whether his objective was to prevent violation of COVID guidelines or it was to somehow arrest Shri Bandi Sanjay Kumar, MP and disrespect him, he stated that –

*"No, Sir. Our intention was only to prevent the massive spread of COVID-19. More than 62 persons were taken into preventive custody and after that all followers started coming. As a result of police action, injuries were caused to eight members. From inside they were instigating people to come over there. It was going out of control. I had no option left except to break open the door and arrest. Moreover, it is very pertinent to note that so*

*many people were carrying petrol bottles and kerosene bottles. In videos also it can be seen that they were threatening. Some of the petrol was even sprinkled on the Police. If any fire incident would have happened, it would be very sensational. That is why to prevent that kind of incidence and for the protection of Hon'ble MP, we had to do that."*

67. When enquired as to whether the Member could have been locked in the room and police force could be deputed outside and file a charge sheet which would not cause violation of any rule including the alleged instigation of the people outside or throwing of stones and he could have been produced before the Court in that situation and that the need for cutting the door with gas-cutter machine would not have arisen, Shri Satyanarayana stated as under:-

*"I appealed several times when he was instigating the people. Hundreds of people had gathered there. They were not maintaining physical distance. They were not wearing masks. ACP, Shri Srinivas appealed to the Member and his followers many times. Videos are there. I, myself went there and appealed to the Hon'ble MP and followers that please come out; do not instigate the people who have come there; your people are assaulting the police. But they were not listening."*

68. When asked as to whether the Police policy was to allow people to gather near the site of incidence or they should be stopped from doing so, he stated that –

*"Sir, actually, four tier security was in place. Even outskirts of the city were being watched. People who were coming from Hyderabad, Huzurabad, Jagityal and adjacent Districts were sent back and so many people were taken into custody. But a lot of committed people were sneaking from door to door, from small streets, and from the houses. They were sneaking in to that area. It lasted for three hours."*

69. On being asked as to how the Police got the gas-cutter in the midnight of 2 January, 2022 and whether it was all pre-planned and whether he had issued orders to cut the iron door with the gas-cutter and that if he did not order it then who ordered, Shri Satyanarayana replied as under:-

*"We appealed Hon'ble MP and others to throw away petrol bottles but they were not listening. Then we tried to open the door with various means, but it was not possible. Then I instructed local town police (ACP) to call one technician to open the lock only, not the door. The gas cutter was not used and it has not been used till now. Some instrument was brought but that too failed. Later on, the lock was removed with a rod. I instructed the town police to open the lock in order to protect the Hon'ble MP from any possible petrol accident or to prevent any spread of Corona because there was no social distancing. It is a very small area. They were not maintaining social distancing."*

70. On being asked whether in the context of Telangana State, there has been a similar case where MLA or MP was found in violation of corona guidelines and was arrested and how many MLAs and MPs were under his jurisdiction, Shri Satyanarayana stated as under:-

*"This was the first case as per my knowledge and there are six MLAs and one MP under my jurisdiction."*

71. When enquired as to whether in the instant case there was any breach of privilege of the Member in view of the way the iron door was cut off and the way he was dragged away and was arrested, Shri Satyanarayana stated as under:-

*"Sir, I submit to the Hon'ble Privilege Committee and Chairman Sir that I have a lot of respect towards this Lok Sabha MP. You are law-makers. But for protection of the Hon'ble MP from possible harm of petrol and prevention of third wave of Corona, I had to take him into custody. During the course of custody, our people were there. I was away from there. It is unfortunate to say that I caught hold of the Hon'ble MP's collar; I abused him; and I manhandled him. It is totally false."*

72. When asked whether he was aware that holding a Member by force amounts to obstruction in the discharge of his parliamentary duties and, therefore, a 'breach of privilege', he replied as under:-

*"I am sorry sir."*

73. When the Committee wanted to know as to whether arresting a Member of Parliament by forcibly entering his office and without informing any higher authority and the Lok Sabha would amount to breach of privilege or not and whether protocol allows this, Shri Satyanarayana stated as under:-

*"No, Sir. But the prevailing situation forced me because I have to protect our hon. MP from getting hurt by petrol. Further, it would have led to massive infection at the entire Karimnagar Commissionerate. So, we have made the arrest. Otherwise, we have a lot of respect, and in normal times we used to talk to the hon. MP many times even during the recent by-elections. There was no confrontation, but that situation had developed on the edge of third wave and the Hon'ble High Court was continuously monitoring it."*

74. On being enquired as to why there was so much delay in sending the communication regarding arrest of the Member and that why was the communication not sent through e mail instead of *Dak* and whether he was proactively implementing the orders of others, Shri Satyanarayana stated as under:-

*"Sir, immediately after the arrest, I myself sent the fax message to the Hon'ble Speaker and the Secretary-General of Lok Sabha. At 3.57 AM, it was received by the Secretary. We have acknowledgement, Sir."*

75. When asked about the role of Naresh, SHO, Karimnagar-I Town, Kotla Venkat Reddy, ACP, Huzurabad, Inspector Ramchander, Jamikunta, and V. Srinivas, ACP, Shri Satyanarayana stated as under:-

*"Except Naresh, SHO, Karimnagar-I Town, all the other officers -- Kotla Venkat Reddy, ACP, Huzurabad, and Inspector Ramchander, Jamikunta, V. Srinivas, ACP got injured outside and they were sent to the hospital for treatment. I myself got the injuries."*

76. When asked whether he was also injured and how did he get beaten up in the presence of police force, he replied as under:-

*"Yes Sir. They were the followers of the Hon'ble MP. That is a continuous process. When we were picking the people for preventive custody, they were continuously doing it. Even in so many videos, we can see that they were carrying the lathis. They beat eight police officers and eight police officers got the injuries. No other kind of force insisted us to do it. According to the local situation, protection of the Hon'ble Member, protection of the people and maintenance of law and order, we have done that. The Hon'ble MP did not mention in the High Court or said anything to the magistrate against the police while going to the judicial custody."*

77. When asked whether Shri GVC Rajagopal had filed any petition against him in connection with duty discharge, violation of fundamental rights and citizen rights, he stated that:

*"Actually, it was a writ petition, Sir."*

78. On being asked what was the case and whether he had tendered apology in that regard, he stated that –

*"Maybe it was some mandamus as to why we arrested the MP in the particular case, because it did not require arrest. Exactly speaking, no punishment was awarded to me, Sir. That case is still pending in the High Court. This is within the purview of the Division Bench."*

79. On being enquired about the charges against him in that case, he replied that –

*"It was an issue between sister and brother. When I was posted as DCP in Hyderabad City, the sister had lodged a complaint with the police that Mr. Rajagopal was harassing her."*

80. When asked whether he was fined Rs. 10000, he replied that –

*"That was not a fine, Sir. It was to be given to the opposite party as expenses. I filed an appeal in the Division Bench where it is still pending."*

81. On being asked whether, as a Police officer, he participated in any protest, as he participated in the Kathua incident, he stated that –

*"No Sir. Under any circumstance, I am not authorized to participate in protest. In Kathua, Kashmir issue, I had gone there and disperse the mob. I have very, very good track record. I have received so many medals from the Central Government as well as from the State Government. Till now, I have very good track record of maintaining law and order. In South Zone, Old City, I have served for four years and even a single communal incident was not there. It was appreciated by all community people and elders. Whenever there was any bandobast, I was called to participate in the bandobast. Of any huge bandobast, I will be made in charge."*

82. When asked whether he had obtained permission from higher authority to enter the premises of the Member, Shri Satyanarayana stated as under:-

*"Two times I spoke to DG Sir and apprised him of the situation."*

83. On being enquired whether he got the permission from the higher authority, he stated that –

*"No Sir, he said that 'you have to act very sensibly for the protection of the people in accordance with the law' and did not give any instruction to arrest."*

84. When asked where from he got the force of 650 officials and whether he got force from the neighbouring Districts also and whether he had permission for that, he stated that –

*"80 per cent from Karimnagar Commissionerate and the remaining from the Districts like Kondapalli, Waranagal, etc. I am DIG. Administrative control of Districts is under me."*

85. On being asked as to when he arrested the Member and when did he release him, Shri Satyanarayana stated as under:-

*"He was arrested on 2nd January and Hon'ble High Court gave the bail on 5th January 2022."*

86. On being enquired that as to why he waited for the High Court order in this case but not in other cases, he answered as under:-

*"The rests are only bailable cases. They have not threatened and assaulted the Police."*

**(C) Further Evidence of Shri V. Satyanarayana, Commissioner of Police, Karimnagar, Telangana, Shri Kotla Venkat Reddy, Shri K. Srinivas, Shri V. Srinivas K. Ramachandar and Shri Challamalla Natesh Rao on 15 June, 2022**

87. When the Committee apprised Shri V. Satyanarayana, Commissioner of Police, Karimnagar, Telangana of the letter dated 2 May, 2022 written by Shri Vikas Raj, Former Principal Secretary, Law & Order, General Administration Department and current Chief Electoral Officer which states that neither the General Administration Department nor the Home Department of the State of Telangana looks after routine day to day law and order situation and that it is looked after by the Police Department and asked Shri V. Satyanarayana, Commissioner of Police, Karimnagar, Telangana what he had to say about the whole situation including the locking up of Shri Bandi Sanjay Kumar, in the light of the basic facts of the aforesaid letter dated 2 May, 2022, Shri Satyanarayana stated as under:-

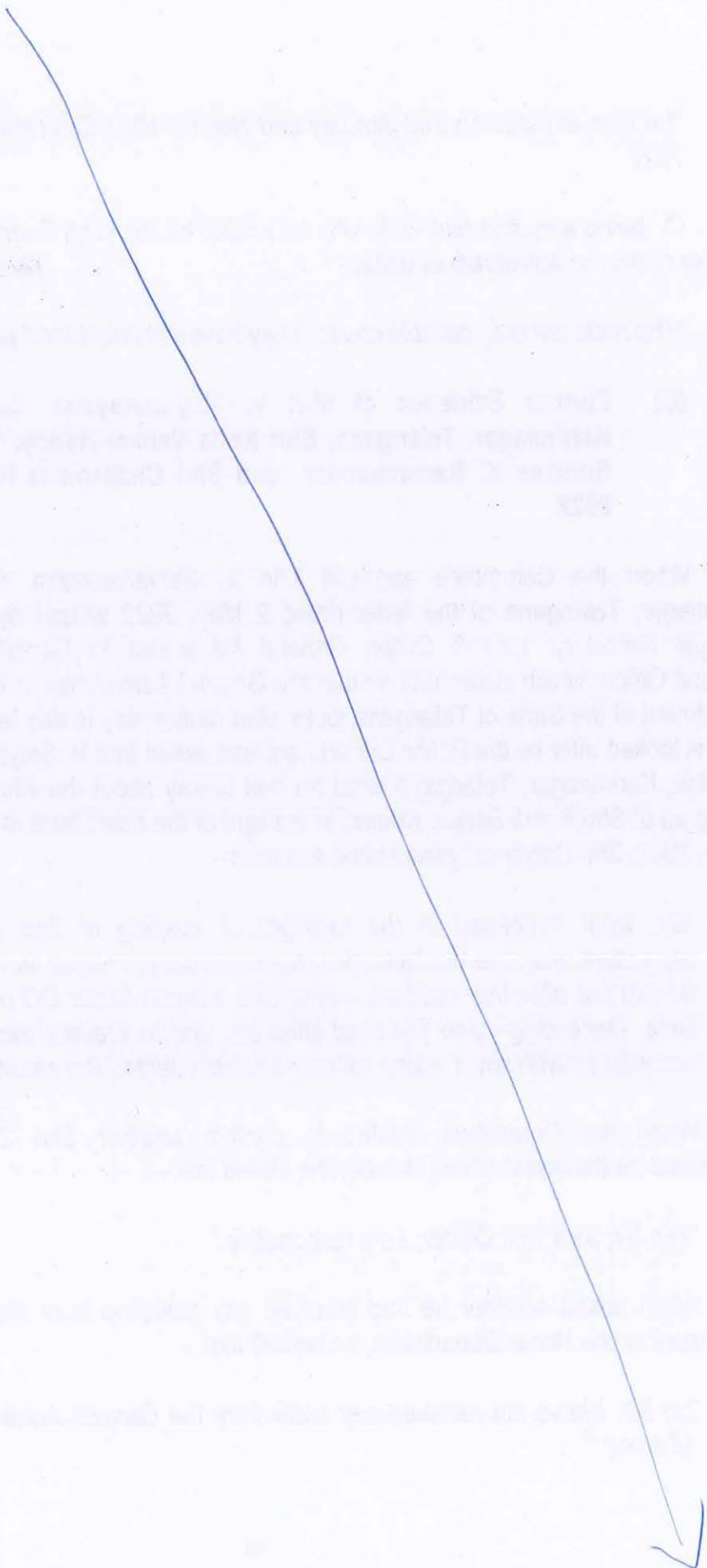
*"Sir, what happened in the midnight or evening of 2nd January was completely dependent upon the local situation. Nobody from the higher side had given instructions to do that but after that incident, I submitted a report to our DG of Police incorporating the facts. Depending upon the local situation, and to prevent the spread of Pandemic, in accordance with law, I, along with my officers effected the arrest of Hon'ble MP."*

88. When the Committee wanted to confirm whether Shri Satyanarayana, CP was responsible for the arrest of the Member, he stated that –

*"Yes Sir, as a Unit Officer, I am responsible."*

89. When asked whether he had received any guideline from the General Administration Department or the Home Department, he replied that –

*"No Sir. I have not received any order from the General Administration Department for his arrest."*





90. On being enquired whether all other deputed officers were present when the Member was being arrested, Shri K. Ramchander Rao, Inspector of Police answered in the affirmative stating that they were allotted different duties.

91. When asked whether he was there at the time of arrest, Shri K. Ramachander Rao stated that –

*“No, Sir, that part was taken care of by the investigating officer. We were in control of crowd, etc. We have assisted them.”*

92. On being asked to confirm whether the Hon'ble Member was in his office, the Telangana Police officers answered in the affirmative.

93. When asked as to which kind of force was used to forcefully enter the parliamentary party office, the Police Officers from Telangana replied that –

*“No Sir. We were deputed outside and it was the duty of the other Party.”*

94. On being asked which was that party, he stated that –

*“ACP, Karimnagar Town and Prakash ACP Sir.”*

95. When the Committee asked whether the Iron door, outside the wooden door, was cut by the gas cutter to enter the parliamentary office, Shri C Natesh replied in the negative stating that gas cutter was not used.

96. When asked as to how many people were there in the parliamentary office when they entered, it was replied that there were about more than hundred people including both inside and outside.

97. When asked as to who was directing them to drag the Member outside his office forcefully, Shri C Natesh replied as under:-

*“Sir, no force was used and we followed the orders of the officer only and we took care of him while picking him up.”*

98. When asked whether they know about privileges of Members of Parliament and whether it is proper to assault the Member, sabotage and intrude into the office at night time, he stated as under:-

*"Sir, we did not assault anyone. We focused only on the crowd control."*

99. When the Committee asked Shri Satyanarayana, Commissioner of Police to submit anything further about the incident if he wanted, he stated as under:-

*"I want to give a statement before the Hon'ble Privilege Committee. In the long service, I know what are the rights and privileges of the Hon'ble. MPs. But very unfortunately, two incidents happened with the Hon'ble Lok Sabha MP, Shri Bandi Sanjay sir. It is unfortunate that I was the Commissioner and in charge. I had no intention at all to infringe any rights of the Hon'ble MP. Even after the Privilege Committee called us, a lot of programmes have been conducted by the Hon'ble MP, Shri Bandi Sanjay including the latest procession of Hanuman Jayanti. We took all the precautions. We took utmost precautions and five to six programmes went off very peacefully two three days ago. Last week also, there was a procession in which thousands of people participated in the Hon'ble MP, Shri Bandi Sanjay's rally. But in those two incidents, I acted according to the local situation and in accordance with law with utmost care. I did not catch hold of the collar of the Hon'ble MP. I did not utter a single bad word. I did not even touch him in both the incidents. If the Hon'ble. Committee finds me guilty of anything, it can take a serious action against me. But I will be very careful. Because of the third wave of COVID, everybody was worrying and thousands of people were coming there. On the one side, the order was issued from the Central Government, the State Government and the High Court. I put all efforts and I made appeals and gave notice but I was compelled to take action in accordance with the law. I will be very, very careful in future. It will not be repeated."*

100. On being asked whether he had any regret for the incident in question, Shri Satyanarayana stated as under:-

*"Yes Sir. I have a sense of regret. Because of me, because of the situation going out of control. He is our jurisdictional MP. He is the State President of BJP Party. I mean to say that he holds a lot of programmes and takes up a lot of issues. Day in and day out a lot of gatherings are held. Because of me, so many people are suffering including the top officials. With full conscience I would say that hereinafter I will be very-very careful. I am really very sorry. Hereinafter it will not be repeated. After attending the Privilege Committee I realized."*

101. When asked whether he will give it in writing, he answered that –

*"Definitely, Sir."*

**VI. Findings and Conclusions on the first privilege matter, i.e., Notice of question of breach of privilege dated 7 November, 2019 given by Shri Bandi Sanjay Kumar, M.P., against the In-charge Commissioner of Police, Shri Satyanarayana, Additional Deputy Commissioner of Police, Shri Sanjeev and certain other Police Officers for allegedly assaulting him while he was in a funeral ceremony of a TSRTC Driver,**

102. The main issues before the Committee are to determine the following:-

- (i) Whether the Member was assaulted by the police official(s) concerned as alleged by him.
- (ii) Whether assault on the member by the police official(s) concerned, while he was in the funeral ceremony of the TSRTC Driver, amounted to breach of privilege.

**Issue No. 1: Whether the member was assaulted by the police official(s) concerned as alleged by him.**

103. The Committee note that during the funeral procession, there were thousands of aggressive persons shouting and clashing, when someone from behind had tried to harm the Member by using his hand and even attempted to pull the shirt of the Member, which put him to physical inconvenience and was just short of assault and that the situation could have been handled in a better way especially when it came to handling a Member of Parliament. That it is basic knowledge that a Member of Parliament represents hundreds of thousands of population and, therefore, has to handle a lot of responsibilities and public relations of which participation in the last rites of one of his constituents was just one.

104. The Committee further note that in his deposition before the Committee, the In-charge Commissioner of Police submitted that the situation was very disturbing and a big crowd had gathered around the area and the member was trying to take the funeral procession to the RTC Bus Depot which could have aggravated the situation beyond control and, therefore, it was necessary to maintain law and order. The District Magistrate and the RDO were attacked by the crowd. Section 144 was imposed in the area. They stopped the aggressive crowd keeping in mind the safety of the people. The Hon'ble MP was asked to come to the side with a view to protecting him. After some time, the supporters and the young workers, particularly, the youth and the workers of RTC got very violent and started abusing the Police and started throwing slippers, but the Police observed utmost restraint. In the meanwhile, some photographs were telecast in a Channel that while taking the member to the side and from preventing him from stampede and rescuing him from the aggressive crowded area, some photographs showed hands moving here and there leading to the member thinking that the Police was aggressive.

According to Shri Satyanarayana, the then In-Charge Commissioner of Police, Karimnagar, the police officials were only trying to prevent the Member from stampede and rescue him from the aggressive crowded area and had taken those steps to prevent breakdown of law-and-order situation. The Committee also note that Shri V Satyanarayana, the then In-Charge Commissioner of Police, Karimnagar regretted for the unintentional mishandling of the Hon'ble Member by someone in the crowd who was putting his hand on the Hon'ble Member, during the scuffle.

105. From the facts emanating from the case and the statements on record, the Committee find that Shri V Satyanarayana, the then In-Charge Commissioner of Police, Karimnagar was at the site of the incident and that there was also a scuffle. The circumstances demanded control of Law and Order situation and the police officials present there at the command of the In-Charge Commissioner of Police, should have taken appropriate preventive measures to ensure that the situation did not deteriorate any further. It appears that the Member was apparently mishandled but, as submitted by the In-Charge Commissioner of Police, turbulence was prevailing at the site of the event and it was only accidental that the Member was shown as caught by the collar and did not actually portray the actual condition. Though, there appears to be an unwarranted inconvenience to the Hon'ble Member of Parliament, the Committee, however, feel that In-Charge Commissioner of Police and his officials should have been more circumspect and alert in the first instance, so as to avoid such ugly situations.

106. The Committee also take note of the fact that the In-Charge Commissioner of Police had expressed his sincere regrets for the incident and also submitted his written unconditional apology to the Committee for any act of commission or omission on his part which might have hurt the feelings of the Member, which has been appended as **Appendix-I**.

**Issue No. 2: Whether assault on the Member by the police official(s) concerned, while he was in the funeral ceremony of the TSRTC Driver, amounted to 'breach of privilege'.**

107. The Committee take note of the well established position that privileges are available to Members only when and to the extent that they are functioning as representatives of the people and discharging their legislative responsibilities. The privilege, however, is not available in a case when a Member is not performing any parliamentary duty. The alleged act of misbehaviour on the part of police officials does not seem to cause any hindrance or obstruction in the discharge of legislative/parliamentary duties/responsibilities of a Member of Parliament so as to attract breach of his 'Parliamentary Privileges'. Further, the Member, while he was in a funeral ceremony of the TSRTC Driver, was not performing any legislative/parliamentary duty.

108. It may also be pertinent to note the well established parliamentary practice and procedure in this regard which is, as under:-

*"It is a breach of privilege and contempt of the House to obstruct or molest a member while in the execution of his Parliamentary duties, that is, while he is attending the House or when he is coming to or going from the House. Similarly, to molest a Member on account of his conduct in Parliament is a breach of privilege. Successive Speakers have, however, held that an assault on or misbehaviour with a member unconnected with his parliamentary work or mere discourtesy by the police or officers of the Government are not matters of privilege, and such complaints should be referred by members to the Ministers directly (P 363-364, LS Debates dated 22.12.1981)"*

109. The Committee are, however, distressed that, of late, there have been various cases of assault on Members of Parliament and use of insulting language and abusive remarks against them by the Police Authorities. The Committee are unable to discern the reasons for such increasing incidents by the Administrative/Police Authorities. The Committee express their utter unhappiness and anguish over such frequent incidents of assault on and abuse with the elected representatives of the people by the Administrative/Police personnel.

110. The Committee also emphasise that the Members of Parliament are entitled to utmost respect and consideration at the hands of public servants. The Police or any other Authority should not act in a manner which hampers the Members in their functioning as public representatives. The Authorities concerned, in this case, should have acted with utmost circumspection and shown all courtesies which are legitimately due to the Member.

111. In so far as the delay in furnishing of the reply to the communication(s) sent by this Committee Secretariat is concerned, the Committee take a stern view of the fact that the required response from the Authorities concerned of the Government of Telangana had not been received within a reasonable time. The Committee express its unhappiness regarding inaction on the part of the Authorities concerned of the Government of Telangana by way of not responding promptly to the communication(s) of Lok Sabha Secretariat and insist on the need for the Authorities concerned to take immediate note of the communication(s) sent by this Secretariat.

**VII. Findings and Conclusions on the second privilege matter, i.e., Notice/Complaint/Email dated 3 January, 2022 given by Shri Bandi Sanjay Kumar, MP against Shri Satyanarayana, Commissioner of Police and three other Police officials of Karimnagar for forcefully arresting him in an illegal manner and for attempting to produce him before the Court for 'remand' in connection with filing of alleged false cases against him.**

112. The main issues before the Committee are to determine the following:-

- (i) Whether the Member was misbehaved with by the Police official(s) of Telangana as alleged by him.
- (ii) Whether arresting a Member of Parliament by Telangana Police by forcibly entering his parliamentary party office in Karimnagar, Telangana with the help of gas cutter/rods and without informing any higher authority amounted to 'breach of privilege'.

**Issue No. 1: (i) Whether the Member was misbehaved with by the Police official(s) of Telangana as alleged by him.**

113. The Committee note that when Shri Bandi Sanjay Kumar along with his party supporters protested against some injustice to teachers in Telangana, by resorting to 'Jagaran-Deeksha' on 2nd January, 2022 from 7:30 PM in his Parliamentary Constituency office in Karim Nagar, the Commissioner of Police, Shri Satyanarayana along with several policemen, who were without badges arrived at his party office premises and they tried to obstruct the Jagaran-Deeksha. Though the Member locked himself inside the office and was holding peaceful protest along with others, still Policemen tried to enter his office forcibly, by using Gas Cutters/iron rods. It appears that doors, locks and iron gates were destroyed by using Gas Cutters/iron rods. The Police also used water canon through window to spray water with force on the Member and his Party workers. At last, under the supervision of Commissioner of Police, Shri Satyanarayana, it appears that Police personnel forcibly arrested the Member and pushed him in their Police Van and took him to a nearby Police Station that night. Shri Bandi Sanjay Kumar was detained the whole night in cold in that Police Station.

114. From the facts emanating from the case and the statements on record, the Committee find that Shri V Satyanarayana, the Commissioner of Police, Karimnagar arrested the Member forcibly and caused unwarranted inconvenience to the Hon'ble Member of Parliament by detaining in a nearby Police Station in cold during the night time. It appears that the Member was apparently not given due courtesy. The Commissioner of Police and his officials should have been more circumspect to avoid such situations. The ground(s) taken by the Commissioner of Police to justify the arrest of the Member such as to safeguard the Member from petrol bombs and prevention of spread of COVID etc., are not very convincing.

115. The Committee also take note of the fact that the Commissioner of Police had expressed his sincere regrets for the incident and also submitted his written unconditional apology to the Committee for any act of commission or omission on his part which might have hurt the feelings of the Member, which has been appended as **Appendix-II.**

**Issue No. 2:(ii) Whether arresting a Member of Parliament by the Telangana Police by forcibly entering his parliamentary party office in Karimnagar, Telangana with the help of gas cutter/rods and without informing any higher authority amounted to 'breach of privilege'.**

116. The Committee take note of the well established position that privileges are available to Members only when and to the extent that they are functioning as representatives of the people and discharging their legislative responsibilities. The privilege, however, is not available in a case when a Member is not performing any legislative/parliamentary duty. The alleged act of misbehaviour on the part of police officials does not seem to cause any hindrance or obstruction in the discharge of legislative/parliamentary duties/responsibilities of a Member of Parliament so as to attract breach of his 'Parliamentary Privileges'. Further, the Member, while he was engaged in 'Jagaran/Deeksha' at his party office in Karimnagar, Telangana, was not performing any legislative/parliamentary duty.

117. It may also be pertinent to note the well established parliamentary practice and procedure in this regard which is, as under:-

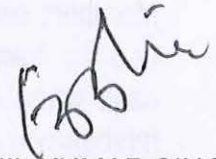
*"It is a breach of privilege and contempt of the House to obstruct or molest a member while in the execution of his Parliamentary duties, that is, while he is attending the House or when he is coming to or going from the House. Similarly, to molest a Member on account of his conduct in Parliament is a breach of privilege. Successive Speakers have, however, held that an assault on or misbehaviour with a member unconnected with his parliamentary work or mere discourtesy by the police or officers of the Government are not matters of privilege, and such complaints should be referred by members to the Ministers directly (P 363-364, LS Debates dated 22.12.1981)"*

118. The Committee are, however, distressed that, arresting a Member forcibly and detaining him in a Police Station during a cold night is not expected from the Telangana Police. The Committee express their utter unhappiness and anguish over such frequent incidents of misbehaviour and abuse with the elected representatives of the people by the Police personnel.

119. The Committee once again emphasise that the Members of Parliament are entitled to utmost respect and consideration at the hands of public servants. The Authorities concerned, in this case, should have acted with utmost circumspection and shown all courtesies which are legitimately due to the Member.

**VIII. Recommendations**

120. The Committee in the light of their findings and conclusions and in view of the unconditional apology tendered by the Police Commissioner, during his evidence before the Committee and his subsequent written submission containing the unconditional apology in both the above privilege matters, recommend that no further action is called for in the matter and the same may be treated as closed.



SUNIL KUMAR SINGH  
Chairperson  
Committee of Privileges

**NEW DELHI**

**Dated: 10.03.2023**



**MINUTES OF THE SIXTH SITTING OF THE COMMITTEE OF PRIVILEGES  
(SEVENTEENTH LOK SABHA)**

The Committee met on Friday, 28 August, 2020 from 11.00 hrs. to 14.00 hrs. in Committee Room 'B', Parliament House Annexe, New Delhi.

**PRESENT**

Shri Sunil Kumar Singh      –      Hon'ble Chairperson

**MEMBERS**

2. Shri T. R. Baalu
3. Shri Kalyan Banerjee
3. Shri Raju Bista
4. Shri Chandra Prakash Joshi
5. Smt. Meenakashi Lekhi
6. Shri Omprakash Bhupalsinh Rajenimbalkar *alias* Pawan
7. Shri Talari Rangaiah
8. Shri Janardan Singh Sigriwal
9. Shri Ganesh Singh

**SECRETARIAT**

Shri Raju Srivastava      –      Director  
Shi S. R. Mishra            –      Additional Director  
Shri Bala Guru G.         –      Deputy Secretary

At the outset, the Hon'ble Chairperson welcomed the Members to the sitting of the Committee.

2. The Committee, thereafter, took up the notice of question of breach of privilege dated 7 November, 2019 given by Shri Bandi Sanjay Kumar, MP against the in-charge Commissioner of Police, Shri Sathyanarayana; Additional Deputy Commissioner of Police, Shri Sanjeev and certain other police officers for allegedly assaulting him while he was in a funeral ceremony of a TSRTC driver.

*[Shri Bandi Sanjay Kumar, MP was ushered in and examined on oath. The Member then, withdrew]*

3.      XXXXXXXXXXXXXXXXXXXX    XXXXXXXXXXXXXXXXXXXX    XXXXXXXXXXXXXXXXXXXX

4.      XXXXXXXXXXX    XXXXXXXXXXXXXXXXXXXX    XXXXXXXXXXXXXXXXXXXX    XXXXXXXXXXX



**MINUTES OF THE ELEVENTH SITTING OF THE COMMITTEE OF PRIVILEGES  
(SEVENTEENTH LOK SABHA)**

The Committee met on Friday, 12 February, 2021 from 1130 hrs. to 1418 hrs. in Committee Room No. 3, Block 'A', Parliament House Annexe Extension, New Delhi.

**PRESENT**

Shri Sunil Kumar Singh – Hon'ble Chairperson

**MEMBERS**

2. Shri T R Beal
3. Shri Chandra Prakash Joshi
4. Shri Suresh Kodikunni
5. Smt. Meenakashi Lekhi
6. Shri Omprakash Bhupalsinh Rajenimbalkar *alias* Pawan
7. Shri Achyutananda Samarita
8. Shri Janardan Singh Sigriwal
9. Shri Ganesh Singh

**SECRETARIAT**

Shri Raju Srivastava - Director  
Shri Bala Guru G. - Deputy Secretary

2. XXXXXXX XXXXXXXXXXXXXXX XXXXXXXXXXXXXXX XXXXXXXXXXXXXXX

3. XXXXXXXXXXXXXXX XXXXXXXXXXXXXXX XXXXXXXXXXXXXXX XXXXX

4. XXXXXXXXXXXXXXX XXXXXXXXXXXXXXX XXXXXXXXXXXXXXX

5. After a brief discussion, the Committee, then, took up the next item, i.e., notice of question of privilege dated 7 November, 2019 given by Shri Bandi Sanjay Kumar, M.P., against the in-charge Commissioner of Police, Shri V. Sathyanarayana, Additional Deputy Commissioner of Police, Shri Sanjeev and certain other Police Officers for allegedly assaulting him while he was in a funeral ceremony of a TSRTC driver.

*Thereafter, the witness, Shri V. Sathyanarayana, In-charge Commissioner of Police, was called in and was examined on oath.*

After some deliberation and in view of apology tendered by the witness during his deposition, the witness was asked to submit his unconditional apology in writing for the consideration of the Committee.

*(The witness then withdrew)*

6. XXXXXXXXXXXX XXXXXXXXXXXX XXXXXXXXXXXX XXXXXXXXXXXX

7. A copy of the verbatim of the proceedings of the sitting of the Committee has been kept.

**The Committee, then, adjourned.**

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A copy of the verbatim of the proceedings of the sitting of the Committee has been kept.

The Committee, then, adjourned.

\*\*\*

**MINUTES OF THE EIGHTEENTH SITTING OF THE COMMITTEE OF PRIVILEGES  
(SEVENTEENTH LOK SABHA)**

The Committee met on Friday, 21 January, 2022 from 1230 hrs. to 1345 hrs. in Committee Room 'C', Parliament House Annexe, New Delhi.

**PRESENT**

Shri Sunil Kumar Singh – Hon'ble Chairperson

**MEMBERS**

2. Shri Raju Bista
3. Shri Dilip Ghosh
4. Shri Chandra Prakash Joshi
5. Shri Naranbhai Bhikhabhai Kachhaddiya
6. Shri Suresh Kodikunnil
7. Shri Rajiv Pratap Rudy
8. Shri Janardan Singh Sigriwal
9. Ganesh Singh

**SECRETARIAT**

Shi Raju Srivastava - Director  
Shri Bala Guru G. - Deputy Secretary

2. At the outset, the Hon'ble Chairperson welcomed the Members to the sitting of the Committee. The Committee, thereafter, took up for consideration the Complaint/Email dated 3 January, 2022 given by Shri Bandi Sanjay Kumar, MP against Shri Satyanarayana, Commissioner of Police and three other Police officials of Karimnagar for forcefully arresting him in an illegal manner and for attempting to produce him before the Court for 'remand' in connection with filing of false cases against him.

3. *Thereafter, the witness in this matter, Shri Bandi Sanjay Kumar, MP was called in and was examined on oath.*

*(The witness, then, withdrew)*

4. A copy of the verbatim of the proceedings of the sitting of the Committee has been kept.

The Committee, then, adjourned.

\*\*\*

THE UNIVERSITY OF CHICAGO

DEPARTMENT OF CHEMISTRY

LABORATORY OF ORGANIC CHEMISTRY

REPORT OF RESEARCH

BY

ROBERT H. WOODWARD

AND

ROBERT B. WOODWARD

AND

ROBERT B. WOODWARD

AND

ROBERT B. WOODWARD



**MINUTES OF THE NINETEENTH SITTING OF THE COMMITTEE OF PRIVILEGES  
(SEVENTEENTH LOK SABHA)**

The Committee met on Thursday, 03 February, 2022 from 1100 hrs. to 1301 hrs. in Committee Room 2, Parliament House Annexe Extension, New Delhi.

**PRESENT**

Shri Sunil Kumar Singh – Hon'ble Chairperson

**MEMBERS**

2. Shri T R Baalu
3. Shri Raju Bista
4. Shri Dilip Ghosh
5. Shri Naranbhai Bhikhabhai Kachhaddiya
6. Shri Omprakash Bhupalsinh *alias* Pawan Rajenimbalkar
7. Shri Talari Rangaiah
8. Shri Achyutananda Samanta
9. Shri Janardan Singh Sigriwal
10. Shri Ganesh Singh

**SECRETARIAT**

Shi Raju Srivastava - Director  
Shri Bala Guru G. - Deputy Secretary

2. At the outset, the Hon'ble Chairperson welcomed the Members to the sitting of the Committee. The Committee, thereafter, took up for consideration the Complaint/Email dated 3 January, 2022 given by Shri Bandi Sanjay Kumar, MP against Shri Satyanarayana, Commissioner of Police and three other Police officials of Karimnagar for forcefully arresting him in an illegal manner and for attempting to produce him before the Court for 'remand' in connection with filing of false cases against him.

3. Thereafter, the following witnesses in this matter were called in and were examined on oath.

- (i) The Principal Secretary (Home), Government of Telangana (Shri Ravi Gupta, IPS);
- (ii) Commissioner of Police, Karimnagar District, Telangana (Shri V. Satyanarayana, IPS);

- (iii) Shri Srinivasa Rao, ACP, Karimnagar, Telangana;
- (iv) Shri Prakash, DSP, Jagityal, Telangana; and
- (v) Shri Lakshmi Babu, Inspector, Karimnagar Police Station, Telangana.

*(The witnesses, then, withdrew)*

4. A copy of the verbatim of the proceedings of the sitting of the Committee has been kept.

The Committee, then, adjourned.

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**MINUTES OF THE TWENTY SIXTH SITTING OF THE COMMITTEE OF PRIVILEGES  
(SEVENTEENTH LOK SABHA)**

The Committee met on Wednesday, 15 June, 2022 from 1230 hrs. to 1453 hrs. in Committee Room No. 2, Parliament House Annexe Extension, New Delhi.

**PRESENT**

Shri Sunil Kumar Singh – Hon'ble Chairperson

**MEMBERS**

2. Shri T R Baalu
3. Shri Suresh Kodikunnil
4. Shri Talari Rangaiah
5. Shri Janardan Singh Sigriwal
6. Shri Ganesh Singh

**SECRETARIAT**

Shi Raju Srivastava - Director  
Shri Bala Guru G. - Deputy Secretary

2. XXXXXXXXXXX XXXXXXXXXXXXXXXX XXXXXXXXXXXXXXXX XXXXXXXXXXX

3. Thereafter, the Committee took up the 'Notice/Complaint/Email etc., of question of breach of privilege dated 03 January, 2022 given by Shri Bandi Sanjay Kumar, MP against Shri Satyanarayana, Commissioner of Police and three other Police officials of Karimnagar, Telangana for forcefully arresting him in an illegal manner and for attempting to produce him before the Court for `remand` in connection with filing of false cases against him. After some deliberation, the following witnesses were called in and were examined on oath:

- (i) *Shri Vikas Raj, the then Joint Secretary, Law & Order, General Administration Department, Telangana (presently posted as Chief Electoral Officer, Telangana);*
- (ii) *Shri V. Satyanarayana, Commissioner of Police, Karimnagar, Telangana;*
- (iii) *Shri Kotla Venkat Reddy, ACP, Huzurabad, Telangana;*
- (iv) *Shri K. Srinivas, ACP, CCS PS, Karimnagar, Telangana;*
- (v) *Shri Kommineni Ramachandar Rao, Inspector, Jammikunta PS;*

- (vi) *Shri V. Srinivas, Inspector, Huzurabad, Telangana;*
- (vii) *Shri Challamalla Natesh, Inspector, 1 Town PS, Karimnagar, Telangana.*

*(The witnesses, then, withdrew)*

4. A copy of the verbatim of the proceedings of the sitting of the Committee has been kept.

The Committee, then, adjourned.

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To  
The Hon'ble Chairman,  
The Committee of Privileges,  
Lok Sabha,  
Parliament of India,  
New Delhi.

Respected Sir,

C.No.45/CAMP/CP-RGM/2021, Date: 03-04-2021.

Sub: Police Department- Ramagundam Commissionerate,  
Telangana State - Conveying written un-conditional  
apology to Hon'ble MP Shri Bandi Sanjay-for  
inconvenience caused-Reg.

@@@

I, V. Satyanarayana, IPS., DIG and Commissioner of Police Ramagundam Commissionerate Telangana State humbly submit that , during the RTC Strike in Telangana State one RTC driver Shri N.Babu died due to massive heart attack while he was attending meeting in Hyderabad on 30-10-2019. That dead body was brought to his native place Karimnagar. Hon'ble MP Shri Bandi Sanjay, Karimnagar paid homage to dead body and protested there along with his party workers and supporters demanding Government to obey the demands of RTC workers. Since the dead body of that RTC worker is getting decomposed (swelling & smelling), family members decided to conduct funeral rites on 01/11/2019. But Hon'ble MP, Shri Bandi Sanjay wanted to take that dead body procession to main center of Karimnagar then to RTC depot (6 KM away to burial ground) to mount the pressure on the Government.

In order to maintain Law & Order, preservation of Public peace and to prevent any kind of Law & Order break down, Police facilitated family members, relations and RTC workers to proceed to the decided burial ground.

For that, Hon'ble MP got annoyed and became very aggressive and along with supporters forcibly moved towards city by removing the barricades and pushing the Police force. Suddenly near place stampede is happening and in order to protect the Hon'ble MP and other people police stopped Hon'ble MP and his supporters. During that time some pushing and pulling took place between Police and crowd headed by Hon'ble MP.

It is further submit that, had Police not done the prevention work the situation would have turned very worse and lot of violence would have taken place.

Police have done nothing wrong and whatever preventive work of stopping the crowd was meant for protection of Hon'ble MP and Public, Maintain Law and Order and prevention of major Law and Order break down.

Allegations by Hon'ble MP that The Police at the behest of the state Government instructions behaved high handed manner is not correct, further submit that Police violated Human rights, Fundamental rights and Privileges of Hon'ble MP with the active support Hon'ble CM and higher Police officials is not correct.

If Hon'ble MP Shri Bandi Sanjay Jee felt any inconvenience and discomfort caused by the preventive actions of Police, I am submitting my written and unconditional apology to Hon'ble MP Shri Bandi Sanjay before Hon'ble Privilege Committee, Lok Sabha, Parliament of India.

Thanking you sir,

Yours faithfully,

4/3/21  
(V. SATYANARAYANA, IPS.,)  
DIG/Commissioner of Police,

Ramagundam,  
V. SATYANARAYANA, IPS  
COMMISSIONER OF POLICE  
RAMAGUNDAM

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GOVERNMENT OF TELANGANA  
POLICE DEPARTMENT

Appendix - II

From  
V.Satyanarayana, IPS,  
Commissioner of Police,  
Karimnagar.



To  
The Hon'ble Chairperson,  
The Privileges Committee,  
Privileges and Ethics Branch,  
Lok Sabha Secretariat,  
Parliament House, NEW DELHI.

**C. No.01/SB/G1/5/2022, Dated: 04-07-2022.**

Respected Sir/Madam,

Sub:- Privilege Committee - Arrest of Sri Bandi Sanjay Kumar, Hon'ble MP, Karimnagar Parliamentary Constituency by Karimnagar Police - Submission of explanation - Regarding.

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It is to submit that the COVID 19 pandemic has led to loss of human lives worldwide and challenged a range of unforeseen and unprecedented crisis cutting across all segments of society and walks of life. While humanity was battling with the pandemic, with an objective to contain the spread of virus, several restrictions were imposed by the Government of India and Government of Telangana, including lockdown in several phases, with the primary onus lying on Police to enforce the guidelines.

It is further submitted that, under such unforeseen and challenging circumstances on 02.01.2022, Sri. Bandi Sanjay Kumar, Hon'ble Member of Parliament for Karimnagar LS constituency and Bharatiya Janatha Party State President, proposed to conduct a "JAGARANA DEEKSHA" along with a huge gathering of his party workers, leaders and followers on a public street near their party office, which is located at Chaitanyapuri, Karimnagar, Telangana State from 02.01.2022, 07.30PM to 03.01.2022, 05.00 AM with a demand to amend the G.O.M.S No. 317 issued by the Govt. of Telangana, which pertains to allocation of State Government employees to new local cadres in line with the new Presidential Order issued by M.H.A., Govt. of India, dated 29.08.2018.

In view of GO Ms No.327 of General Administrative Department, dt 25-12-2021 of Chief Secretary to Government, Govt. of Telangana, Hyderabad and as per GO Ms. No. 40-3/2020-DM-1 (A), dt 27-12-2021 of Union Home Secretary, Ministry of Home Affairs, Govt. of India, New Delhi, a written Notice was duly served on Sri Bandi Sanjay Kumar, Hon'ble Member of Parliament for Karimnagar L.S constituency through Sri. Gangadi Krishna Reddy, BJP District President who was at the BJP Party office-cum-M.P. office.

Despite several appeals to not to hold the Deeksha, Sri Bandi Sanjay Kumar, Hon'ble Member of Parliament, Karimnagar and his fellow organisers went ahead with the Jaagarana Deeksha in pursuance of the call given by Hon'ble MP, large number of <sup>appeals</sup> started gathering at the venue without wearing any masks and they refused to leave the spot. The place was reckoned as alarming, it could incubate large scale infections on account of huge gathering of people devoid of masks which violated the Covid regulations mandated by the Ministry of Home Affairs and Government of Telangana. Upon realizing that the organizers were moving forward with the arrangements and also commenced the process of public gathering, I gave instructions to the ACP, Karimnagar Town and other police officers including Sri V.Srinivas, Inspector, Huzurabad PS to make necessary arrangements to prevent any potential spread of covid in the light of burgeoning cases with a view to maintain law and order and public health at large.

Despite my repeated appeals to Sri Bandi Sanjay Kumar, Hon'ble Member of Parliament for Karimnagar L.S constituency, by being personally present at the scene and monitoring the situation, he ignored the appeals and continued to instigate the leaders and party cadres to come in large numbers from all over the State through electronic and social media. In response to his calls, the party cadres started pouring in large numbers which resulted in a likelihood of major law and order situation, breach of peace and public order. In the process de-escalating alarming situation of large scale spread of Corona Virus, Police made all possible efforts to convince the Hon'ble MP and his followers to discontinue the Deeksha. Upon learning that all our efforts to prevent the gathering at the venue of Deeksha were ineffective, the Police decided to open the doors and take them into preventive custody following due process of law in order to maintain peace, tranquility and to ensure public health and safety.

During the process of taking them into preventive custody, the Hon'ble MP and his followers did not cooperate and instead there was huge resistance resulting in injuries to Police personnel. The Inspector of Police who was injured Sri V.Srinivas gave a complaint and basing on which a case vide Cr. No 2/2022, U/s 147, 188, 341, 332 r/w 149 IPC, Sec 51 (b) of DM Act, and Sec 3 of PDPP Act has been registered at PS Karimnagar-II Town. (Copy of FIR enclosed). Investigation of the case has been entrusted to ACP, Karimnagar Town vide C.No.2/D2/CCRB/KNR/2022, Dated: 02-01-2022.

During the arrest, the Police officers present at the spot have followed the protocols and have arrested Sri Bandi Sanjay Kumar with respect and integrity with a sole intention of preventing tension and turbulence to public safety. I further submit that at any point of time during the incident myself or other police officials did not infringe upon the privileges of Hon'ble MP.

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It is to submit that the arrest of Sri Bandi Sanjay Kumar, Hon'ble MP has been informed to Secretary General, Lok Sabha and other authorities in stipulated time.

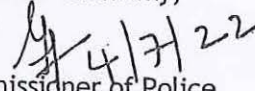
After the Hon'ble MP complained the matter to the Privileges Committee, I and my subordinate officers promptly presented ourselves before the Hon'ble committee in accordance with the instructions to elucidate the ipso facto circumstances at the grassroots level, which led to the arrest of the Hon'ble MP.

We have utmost regard on the Supreme Law makers of India, who occupy a prominent and central position in the Indian Democratic Political System. We resorted to action as a last resort as part of Police duty to maintain public safety, peace and tranquility and no action is intentional and premeditated. I DEEPLY REGRET for the unfortunate Incident that has caused inconvenience to Sri. Bandi Sanjay Kumar, Hon'ble Member of Parliament for Karimnagar LS constituency, which was purely unintentional arising out of our duty bound attempt to maintain Law and Order and ensure public safety.

By Being solely responsible for the unfortunate incident as explained before the Hon'ble Privilege committee, I'm submitting this written explanation to urge the Hon'ble Privileges Committee to treat the issue from a considerate angle and in public interest and to kindly disregard further action in the interest of justice in regard to on the Privilege Motion moved by Sri. Bandi Sanjay Kumar, Hon'ble Member of Parliament for Karimnagar LS constituency.

Submitted for kind perusal.

Yours faithfully,

  
4/7/22  
Commissioner of Police,  
KARIMNAGAR,  
Commissioner of Police  
Karimnagar

100-100000

The first part of the report is devoted to a general description of the project and its objectives. It is followed by a detailed account of the work done during the period covered by the report. The results of the work are then presented and discussed. Finally, the report concludes with a summary of the work done and a list of references.

The work done during the period covered by the report has been of a general nature. It has consisted of a study of the literature on the subject, and of the design and construction of a number of experiments. The results of these experiments are presented in the following sections.

The first experiment was designed to determine the effect of the temperature of the liquid on the rate of evaporation. It was found that the rate of evaporation increases with increasing temperature. This is to be expected, since the molecules of the liquid have more energy at higher temperatures and are therefore more likely to escape from the surface.

The second experiment was designed to determine the effect of the surface area of the liquid on the rate of evaporation. It was found that the rate of evaporation increases with increasing surface area. This is also to be expected, since there is more surface area available for evaporation at larger surface areas.

The third experiment was designed to determine the effect of the nature of the liquid on the rate of evaporation. It was found that the rate of evaporation is highest for liquids with low boiling points and low molecular weights. This is to be expected, since such liquids have more energy and are therefore more likely to escape from the surface.

The fourth experiment was designed to determine the effect of the nature of the surface on the rate of evaporation. It was found that the rate of evaporation is highest for smooth surfaces and lowest for rough surfaces. This is to be expected, since smooth surfaces have a larger area available for evaporation than rough surfaces.

The results of these experiments are in good agreement with the theory of evaporation. It is therefore concluded that the theory of evaporation is correct.

The following table gives the results of the experiments.

Experiment	Variable	Result
1	Temperature	Rate of evaporation increases with increasing temperature.
2	Surface area	Rate of evaporation increases with increasing surface area.
3	Nature of liquid	Rate of evaporation is highest for liquids with low boiling points and low molecular weights.
4	Nature of surface	Rate of evaporation is highest for smooth surfaces and lowest for rough surfaces.

The following table gives the values of the rate of evaporation for the different liquids used in the experiments.

Liquid	Boiling point (°C)	Molecular weight	Rate of evaporation
Water	100	18	Low
Alcohol	78	46	Medium
Ether	35	74	High

The following table gives the values of the rate of evaporation for the different surfaces used in the experiments.

Surface	Rate of evaporation
Smooth	High
Rough	Low

**BANDI SANJAY KUMAR**  
MEMBER OF PARLIAMENT  
LOK SABHA - KARIMNAGAR



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H.No. 2-10-1525, Jyothi Nagar  
Karimnagar-505001, Telangana State  
Mobile : +91 9885289261  
E-mail : bandisanjayindian@gmail.com

Dt: 07-11-2019

To

The Hon'ble Speaker,  
Lok Sabha,  
Parliament House,  
New Delhi.

Respected Sir,

Sub:- Notice of question of privilege against the In-charge Commissioner of Police viz. Sri Sathyanarayana, Addl. Dy. Commissioner of Police Sri Sanjeev AR Dept Commandant, Nagaiah AR ACP, Inspector of Police viz. Anjaiah (MTO) and other unidentified police personnel's for their brutal attack and assault.

I hereby give a notice of question of privilege against In-charge Commissioner of Police, Addl. Dy. Commissioner of Police AR Dept Commandant, AR ACP, Inspector of Police (MTO) and other unidentified police personnel under Rule 222 of the Rules of Procedure and Conduct of Business in Lok Sabha.

2. I now wish to elaborate facts of the case. It is submitted that RTC workers, who lost their lives on account of the statement of Sri K. Chandrashekar Rao, Hon'ble Chief Minister of Telangana State, during the meeting held with the Media, he stated that there would no RTC in future, all the present employees were self-dismissed. These words are seriously taken by the said victims along with other participants of the Strike and due to mental agony of the statement given by Hon'ble Chief Minister of Telangana and in continuation other Ministers also supported the version of the Hon'ble Chief Minister of Telangana. The said acts on the part of Hon'ble Chief Minister of Telangana and other Ministers, the victims and other participants of the strike

**BANDI SANJAY KUMAR**  
MEMBER OF PARLIAMENT  
LOK SABHA - KARIMNAGAR



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2

suffered mental agony and frustrated and RTC Driver Nagunuri Babu and others suffered with heart attack and other health problems coupled with mental agony, and ultimately Nagunuri Babu and 21 others unfortunately died. It is very seriously affected on their families, who are entirely depending upon the said deceased workers. The entire facts will be explained in chronological events as under.

3. In this context, I also wish to state that about 50 thousand of Telangana Road Transport Corporation (TSRTC) Employees have called for Strike since 5-10-2019. They have formed into a Joint Action Committee and since 5-10-2019 they are indefinite strike as because their valid demands not been considered by the Telangana State Government under the Chief Ministership of Sri K.Chandrasekhar Rao. The RTC employees during the course of ongoing strike under the agies of TSRTC-JAC organized meeting at Saroornagar Indoor Stadium situated at LB Nagar, Hyderabad. The RTC employees from various parts of the state participated in the said programme.

During the said meeting one of the RTC Driver by name N. BABU suffered a massive Heart Attack and passed away. The Telangana State Government has been using all its machinery including police machinery to dilute the RTC strike in pursuance the police atrocities in most of unprecedented action took, it to his home town and were making efforts to complete the last rites in rush.

4. On knowing this position, I, Bandi Sanjay Kumar and others including the JAC leaders, political leaders, RTC employees, Sri Manda Krishna Madiga a prominent Dalit Leader of Madiga (Chamar) community and Founder of MRPS

**BANDI SANJAY KUMAR**  
MEMBER OF PARLIAMENT  
LOK SABHA - KARIMNAGAR



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Reached the house of the deceased RTC Driver N. BABU and tried to perform the funeral as per the customs.

But the police at the behest of the State Government instructions in a high handed manner prevented me a Member of Parliament (Lok Sabha) in conducting the last rites as per customs. However, when the funeral procession commenced within no time, the Karimnagar police and the police personals from other districts who were posted to disrupt and divert the procession employed physical force and they diverted the procession to the nearby grave yard and only allowed the family members of the deceased N Babu. The police personnel wantonly used force and targeted me. One of the police personal took hold of my collar, slapped me on my right cheek and other police personals abused me in Telugu language and threatened me with serious consequences. The police have violated the personal liberty and breached my parliamentary privileges only knowing very well that I am the elected representative from Karimnagar Lok Sabha constituency. The in-charge police commissioner of Karimnagar commissionerate, the Karimnagar rural and urban police personnel and the police personnel deployed from the other parts of the state targeted me and physically assaulted me in order to create fear. The State Government of Telangana is responsible for the actions of the police personnel as because at the instructions of the State Government the police have resorted in assaulting and breaching the privileges of the elected representative who was seeking to resolve the RTC employees and more than 20 employees have died during the agitation.

It is further submitted that the News Paper reports, Video Recording clearly establish the above stated facts and the Members of TSRTC JAC, political leaders and Sri Manda Krishna Madiga of MRPS have witnessed the whole incident.

**BANDI SANJAY KUMAR**  
MEMBER OF PARLIAMENT  
LOK SABHA - KARIMNAGAR



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4

This act on the part of the police personnel are done with the active support of Sri K. Chandrashekar Rao and the higher police officials. The entire acts and deeds of the police are amounts to violation of Human Rights and also violation of fundamental rights guaranteed under Articles 19 and 21 of the Constitution of India and violated the Privileges of Member of Parliament, as such, they said police officials are liable to be punished according to the rules made and contemplated under the privileges of the Parliamentary procedure.


5. In the above attacks, wanton, physical and verbal abuse by said Police atrocities against me, have impinged upon my Parliamentary privileges;

6. It is, therefore, humbly prayed that privilege proceedings be taken against the In-charge Commissioner of Police viz. Sri Sathyanarayana, Addl. Dy. Commissioner of Police Sri Sanjeev AR Dept Commandant, Nagaiah AR ACP, Inspector of Police viz. Anjaiah (MTO) and other unidentified police personnel, who brutally attacked and assaulted me while I was attending the funeral ceremony of late Naguru Babu, RTC Driver by violating my parliamentary privileges and Rules of Procedure.

Thanking you sir,

yours sincerely

(BANDI SANJAY KUMAR)

 Bandi Sanjay detention.zip  
3 MB

*Appendix - IV*

**From :** BANDI SANJAY KUMAR <sanjay.indian@sansad.nic.in> Mon, Jan 03, 2022 03:57 PM  
**Subject :** Taking action against District Police Commissioner and others for breach of my rights and privileges as Member of Parliament – Request – Regarding.  1 attachment  
**To :** OM Birla <speakerloksabha@sansad.nic.in>  
**Cc :** SG Lok Sabha <sg-loksabha@sansad.nic.in>, SG Lok Sabha <sgchamber-ls@sansad.nic.in>

The Honorable Speaker  
 Lok Sabha, Parliament House  
 New Delhi

Respected Sir,

I, Bandi Sanjay Kumar, Member of Parliament Karimnagar Lok Sabha constituency Telangana State do hereby submit the following for kind and necessary action:

I submit that as part of party programme I was sitting on a JAGARAN (awakening whole night), for demanding to revoke the G.O.No.317, which is against the interest of Teachers working in Government schools across the state, by following Covid norms, at my office at Karimnagar. I have informed the police on 2<sup>nd</sup> January 2022 with regard to my programme at my parliament office in Karimnagar accordingly around 7.30 pm few leaders of my party were also present along with me.

The Police Commissioner Shri Satyanarayana came to my office along with police force consisting of large number of police personnel at about 7:30 pm. The Commissioner of Police along with Inspector and few more officers tried to forcefully enter into my office as the office was locked from inside. They bought gas cutters to cut the iron grills and police made forced entry and barged upon me pulled me catching hold of my shirt while I was resisting the Police Commissioner who personally caught hold of my collar and tried to pull me.

Meanwhile some of my party workers tried to release me from the clutches of police. I was also abused and threatened by the Police Commissioner personally and police misbehaved with me.

I submit that as a Member of Parliament, I have some Rights and Privileges it is the duty of the commissioner of police and District magistrate to protect my rights and respect my privileges the action of the police officials namely Shri Satyanarayana Commissioner of Police, ACP Prakash Jagityal, Srinivasa Rao, ACP Karimnagar Lakshmi Babu, Inspector

03-01-2022, 04:25 p.

Karimnagar, all of them lifted me forcefully and threw me inside the police vehicle and took me Manakondur Police Station, where I was illegally confined.

The police didn't even inform me the grounds of arrest nor treated me properly in the police station. I was informed that two cases are filed against me which are of course false and both the cases are non bailable. The police instead of taking due course of law, is producing me before the court to rearrest me.

I submit that my rights and privileges as Member of Parliament has been infringed by the above named officials and hence I am approaching the Honorable Speaker of the House for taking necessary action against the aforesaid. Namely:-

1. Shri Satyanarayana Commissioner of Police, Karimnagar.
2. Shri Srinivasa Rao, ACP Karimnagar
3. Shri Parakash, ACP Jagityal
4. Shri Lakshmi Babu, Inspector Karimnagar 7S

Thanking You

Yours sincerely,  
Bandi Sanjay Kumar  
Member of Parliament Karimnagar

This petition is sent while I was in custody

ENCLS

Video and photo clipping of the incident